

## LETTER OF OFFER

### THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

This Letter of Offer (LoF) is being sent to you as Public Shareholder(s) (as defined below) **RAMCHANDRA LEASING AND FINANCE LIMITED ("Target Company")**. If you require any clarifications about the action to be taken, you may consult your stockbroker or Investment consultant or Manager/ Registrar to the Offer. In case you have recently sold your equity shares in Target Company, please hand over this Letter of Offer and the accompanying Form of Acceptance-cum-acknowledgement to the member of the stock exchange through whom the said sale was affected.

### OPEN OFFER ("OFFER") BY

#### MR. AKHIL MITTAL ('ACQUIRER 1')

**Residing:** P No. 22, Road No. 7 F, Fast Punjabi Bagh West, Delhi-110026;  
**Tel. No.:** 9818737855, Email Id: [caakhilmittal2024@gmail.com](mailto:caakhilmittal2024@gmail.com) / [akhilmittal1988@yahoo.com](mailto:akhilmittal1988@yahoo.com)

#### MS. PRATIKA SHARMA ('ACQUIRER 2')

**Residing:** 103, Amber Court-2, Essel Towers, MG Road, Gurgaon- 122002 India;  
**Tel. No.:** +91-9205096982, Email [Pratika.0020@gmail.com](mailto:Pratika.0020@gmail.com)

(Acquirer-1 and Acquirer-2 are hereinafter collectively referred to as 'ACQUIRERS')

To acquire up to **2,11,02,120 (Two Crore Eleven Lakhs Two Thousand One Hundred And Twenty ) Equity Shares of face value of ₹ 1/- (Rupees One Only) each ('Offer Shares')** each at a price of ₹ 2.26/- (Rupees Two and Twenty-Six Paise only) and applicable Interest of ₹ 0.10/- (Paise Ten Only) both amounting to ₹ 2.36/- (Rupees Two and Paise Thirty Six Only) per Equity Share ("Offer Price plus Applicable Interest") each payable in cash representing 26% (Twenty Six percent) of the Emerging Voting Share Capital (as defined below) of the Target Company in accordance with the provision of Regulation 18(11) pursuant with the Securities and Exchange Board of India (Substantial Acquisition of Shares And Takeovers) Regulations, 2011, As Amended ("SEBI (SAST) REGULATIONS") from the Public Shareholders of

### RAMCHANDRA LEASING AND FINANCE LIMITED ('TARGET COMPANY')

**Registered Office:** 201/1, Rudra Plaza, Opp. VMC Gas Office, Dandia Bazar Main Road, Vadodara, Gujarat, India - 390001

**Tel. No.** +91 0265-3268100 | **E-mail:** [rlandfl@gmail.com](mailto:rlandfl@gmail.com)

**Website:** [www.ramchandrafinance.in](http://www.ramchandrafinance.in)

**CIN:** L65910GJ1993PLC018912

1. This Offer is being made by the Acquirers pursuant to and in compliance with Regulations 3(1) & 4, and other applicable regulations of the SEBI (SAST) Regulations.
2. This offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI (SAST) Regulations.
3. This Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
4. As on the date of this letter of offer (" Letter of Offer" or "LOF"), to the best of the knowledge of the Acquirers, there are no statutory or other approval(s) required to acquire the Equity Shares that are validly tendered pursuant to this Offer and/or to complete the Underlying Transaction (as defined below), save and except the Required Statutory Approval (as defined below) and as set out in paragraph 8.4 (Statutory and Other Approvals) of this LOF. However, if any statutory or other approval(s) becomes applicable prior to the completion of the Offer, the Offer would also be subject to such statutory or other approval(s) being obtained. Where the statutory approvals extend to some but not all Public Shareholders, the Acquirers will have the option to make payment to such Public Shareholders in respect of whom no statutory approvals are required in order to complete this Offer.
5. If there is any upward revision in the Offer Price/Size at any time prior to the commencement of the last one working day before the commencement of the tendering period in terms of the SEBI SAST Regulations the same would also be informed by way of a Public Announcement in the same newspapers where the original Detailed Public Statement had appeared. Such revised Open Offer Price would be payable for all the Shares validly tendered anytime during the tendering period of the Open Offer. If the Offer is withdrawn pursuant to regulation 23, the same would be

communicated within two (2) working days by an Announcement in the same newspapers in which the Detailed Public Statement had appeared.

6. There is no competing offer as on the date of this Letter of Offer. If there is a competing offer at any time hereafter, the offers under all subsisting bids will open and close on the same date

7. A Copy of the Public Announcement (“PA”), the Detailed Public Statement (“DPS”) and Draft letter of Offer (DLoF) are available and copies of the the LOF (including Form of Acceptance) (as defined below) are expected to be available on the website of Securities and Exchange Board of India (“SEBI”) at [www.sebi.gov.in](http://www.sebi.gov.in).

**All future correspondence, if any, should be addressed to the Manager to the Offer / Registrar to the Offer at the following addresses:**

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
 <p><b>RAREVER FINANCIAL ADVISORS PRIVATE LIMITED</b> <b>Registered and Corporate Office:</b> 807, Shyamal Iconic, Shyamal Cross Road, Ahmedabad <b>CIN:</b> U70200GJ2023PTC144374 <b>Contact Person:</b> Mr. Richi M Shah / Ms. Aayushi Shah <b>Tel No.:</b> +91 97229 67872 <b>Email:</b> <a href="mailto:mb@rarever.in">mb@rarever.in</a> <b>Investor Grievance Id:</b> <a href="mailto:IG@rarever.in">IG@rarever.in</a> <b>SEBI Reg. No. :</b> INM000013217</p>	 <p><b>PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED</b> <b>Address:</b> Unit no. 9, Shiv Shakti Ind. Estt. J .R. Boricha marg, Opp. Kasturba Hospital Lane Lower Parel (E) ,Mumbai,Maharashtra,400011 India <b>CIN:</b> U67120MH1993PTC074079 <b>Contact Person:</b> Ms. Deepali Dhuri <b>Tel No.:</b> +91 -022-2301 6761/8261 <b>E-mail Address:</b> <a href="mailto:purvashr@mtnl.net.in">purvashr@mtnl.net.in</a> <b>SEBI Reg. No. :</b> INR000001112</p>
<b>OFFER OPENS ON: September 04, 2025, Thursday</b>	<b>OFFER CLOSSES ON: September 18, 2025, Thursday</b>

## TENTATIVE SCHEDULE OF MAJOR ACTIVITIES

The tentative schedule of major activities under the offer is set out below:

ACTIVITY	ORIGINAL SCHEDULE	REVISED SCHEDULE***
Date of the PA	November 29,2024 Friday	November 29,2024 Friday
Date of publication of the DPS	December 06,2024 Friday	December 06,2024 Friday
Date of Filing of the Draft Letter of Offer with SEBI	December 13,2024 Friday	December 13,2024 Friday
Last date for a competing offer(s)*	December 20,2024 Friday	December 20,2024 Friday
Last date for receipt of comments from SEBI on the draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)#	January 06,2025 Monday	February 28, 2025 Friday^
Identified Date**	January 08,2025 Wednesday	August 20,2025 Wednesday
Last date for dispatch of the Letter of Offer to the public shareholders of the Target Company as on the identified Date	January 15, 2025 Wednesday	August 28, 2025 Thursday
Last date by which the committee of the independent directors of the Target Company is required to give its recommendation to the Public Shareholders for this Offer	January 20, 2025 Monday	September 02, 2025 Tuesday
Last date for upward revision of the Offer Price and / or the Offer Size	January 21, 2025 Tuesday	September 03, 2025 Wednesday
Date of public announcement for opening of the Offer in the newspapers where the DPS has been published.	January 21, 2025 Tuesday	September 03, 2025 Wednesday
Date of commencement of Tendering Period (Offer Opening Date)	January 22, 2025 Wednesday	September 04, 2025 Thursday
Date of closure of the tendering period ("Offer Closing Date")	February 04, 2025 Tuesday	September 18, 2025 Thursday
Last date of communicating the rejection/acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders	February 18,2025 Tuesday	October 03, 2025 Friday
Post offer Advertisement	February 25,2025 Tuesday	October 10, 2025 Friday
Last date for filing the post Offer report with SEBI	February 25,2025 Tuesday	October 10, 2025 Friday

\*There has been no competing offer as of the date of this Draft Letter of Offer.

\*\***Identified Date** is only for the purpose of determining the Equity Shareholders of the Target Company as of such date to whom the Letter of Offer would be sent by Email / Post. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirers, Seller and promoter and promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.

\*\*\*The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of statutory/regulatory approvals and may have to be revised accordingly.

^ Actual date of receipt of SEBI Observation Letter.

*# Please note that the delay in revised schedule in comparison to the original schedule is due to the time taken in receiving prior approval from RBI for the change in management and transfer of control of the Target Company. The Company has received the RBI approval for acquisition of share vide letter dated July 04, 2025 bearing reference number S250/01-01-001/2025-26 and for change in management vide letter dated August 18, 2025 bearing reference number S370/01-01-001/2025-26.*

## RISK FACTORS

The risk factors set forth below pertain to the underlying transaction, this Open Offer and are not intended to be a complete analysis of all risks in relation to this Open Offer or in association with the Acquirers or the Target Company, but are only indicative. The risk factors set forth below do not relate to the present or future business or operations of the Target Company and any other related matters. These are neither exhaustive nor intended to constitute a complete analysis of the risks involved in participation or otherwise by a Public Shareholder in this Open Offer, but are merely indicative. Public Shareholders are advised to consult their stock brokers, tax advisers and / or investment advisers/consultants, for analyzing all the risks with respect to their participation in this Open Offer.

For capitalized terms used herein, please refer to the section on Definitions set out below.

### **A. RISK FACTORS RELATING TO THE UNDERLYING TRANSACTION AND PROPOSED OFFER:**

- 1) In terms of Regulation 23(1) of the SEBI (SAST) Regulations, the Acquirers shall have the right to withdraw the Open Offer, in the event that, for reasons outside the reasonable control of the Acquirers, (a) any statutory or other approvals specified in this paragraph 8.4 of this LOF including the Required Statutory Approval or those which become applicable prior to completion of the Open Offer are finally refused and/or (b)

**In-principle approval from the stock exchange:** In-principle approval from BSE Limited for listing of Equity Shares proposed to be issued to the proposed allottee (Acquirer and others) by the Target Company is obtained by the Target Company in accordance with the provisions of SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018 and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and applicable regulations.

SEBI vide letter dated February 28, 2025, has directed the Acquirers to pay interest at the rate of 10% (ten percent) per annum to the Public Shareholders of the Target Company whose equity shares would be validly tendered and accepted under the Open Offer for the delay in making payment of the original offer price of Rs. 2.26/- (Rupees Two Paise Twenty-Six only) per equity share. The Acquirers have agreed to pay Applicable Interest (defined later).

**Approval of the Shareholders of the Target Company:** The approval of the Shareholders of the Target Company for the proposed issuance of Equity Shares to the proposed allottee (Acquirers and others) was approved by the shareholders in the EOGM dated December 23, 2024.

**Approval from Reserve Bank of India (RBI) :** Approval from the Reserve Bank of India, ("RBI") is obtained by the Acquirers and the Target Company under direction 42 of Master Direction-Reserve Bank of India (Non-Banking Financial Company–Scale Based Regulation) Directions, 2023 as amended thereof , for change in management via letter dated August 18,2025 reference no : S370/01-01-001/2025-26 and for acquisition of equity share/ transfer of management control of Non-Banking Finance Company via letter dated July 04, 2025 reference no : S250/01-01-001/2025-26 respectively. The Target Company being a NBFC registered with RBI, the aforesaid RBI Circular is applicable and binding.

In the event of such a withdrawal of the Open Offer, the Acquirers (through the Manager) shall, within 2 (two) Working Days of such withdrawal, make an announcement of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations.

- 2) This Offer is a triggered / mandatory offer in terms of Regulations 3(1) & 4 of SEBI (SAST) Regulations, 2011.
- 3) The Open Offer is made under the SEBI (SAST) Regulations to acquire up to **2,11,02,120 (Two Crore Eleven Lakhs Two Thousand One Hundred and Twenty)** Equity Shares representing 26% of the Emerging Voting Share Capital, from the Public Shareholders of the Target Company. If the number of Equity Shares validly tendered by the Public Shareholders under this Open Offer is more than the Offer Size, then the Equity Shares validly tendered by the Public Shareholders will be accepted on a

proportionate basis in consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that the acquisition of Equity Shares from a Public Shareholders shall not be less than the minimum marketable lot, or the entire holding if it is less than the marketable lot. The marketable lot for the Equity Shares for the purpose of this Offer shall be 1 (One) only, subject to acquisition of a maximum of **2,11,02,120 (Two Crore Eleven Lakhs Two Thousand One Hundred and Twenty)** Equity Shares. Accordingly, there is no assurance that all Equity Shares tendered by the Public Shareholders in the Open Offer will be accepted. The unaccepted Equity Shares will be returned to the Public Shareholders in accordance with the schedule of activities for the Open Offer.

- 4) The information pertaining to the Target Company contained in the PA or DPS or Dlof or this Letter of Offer or any other advertisement / publications made in connection with the Offer has been compiled from information published or provided by the Target Company or the Sellers, as the case may be, or publicly available sources. The Acquirers does not accept any responsibility with respect to any misstatement by the Target Company and / or the Sellers in relation to such information.
- 5) This Letter of Offer has not been filed, registered or approved in any jurisdiction outside India. Recipients of this Letter of Offer residing in jurisdictions outside India should inform themselves of and observe any applicable legal requirements. This Offer is not directed towards any person or entity in any jurisdiction or country where the same would be contrary to the applicable laws or regulations or would subject the Acquirers or the Manager to the Offer to any new or additional registration requirements. This Letter of Offer does not in any way constitute an offer to purchase or an invitation to sell, any securities in any jurisdiction in which such offer or invitation is not authorized or to any person to whom it is unlawful to make such offer or solicitation.
- 6) In the event that either (a) the regulatory approvals are not received in a timely manner or (b) there is any litigation to stay the Offer; or (c) SEBI instructs the Acquirers not to proceed with the Offer, then the offer process may be delayed beyond the schedule of activities indicated in this Letter of Offer. Consequently, the payment of consideration to the Public Shareholders of Target Company, whose Equity Shares have been accepted in the Offer as well as the return of Equity Shares not accepted by Acquirers, may be delayed. In case of delay in receipt of any statutory approval, SEBI has the power to grant extension of time to Acquirers for payment of consideration to the Public Shareholders of the Target Company who have accepted the Offer within such period, subject to Acquirers agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18(11) of the SEBI (SAST) Regulations, 2011.
- 7) The Equity Shares tendered in this Offer may be held in trust by the Clearing Corporation / Registrar to the Offer until the completion of the Offer formalities and the Public Shareholders who have tendered their Equity Shares will not be able to trade such Equity Shares during such period. During such a period, there may be fluctuations in the market price of the Equity Shares that may adversely impact on the Public Shareholders who have tendered their Equity Shares in this Offer. It is understood that the Public Shareholders will be solely responsible for their decisions regarding their participation in this Offer.
- 8) Public Shareholders are advised to consult their respective tax advisors for assessing the tax liability, pursuant to this Offer, or in respect of other aspects such as the treatment that may be given by their respective assessing officers in their case, and the appropriate course of action that they should take. The Acquirers and the Manager to the Offer do not accept any responsibility for the accuracy or otherwise of the tax provisions set forth in this LoF.
- 9) The Acquirers makes no assurance with respect to any decision by the Public Shareholders on whether or not to participate in the Offer. It is understood that the Public Shareholders will be solely responsible for their decisions regarding their participation in this Offer.
- 10) The Acquirers and the Manager to the Offer accept no responsibility for statements made otherwise than in the Letter of Offer (LoF) / Draft Letter of Offer (DLoF) / Detailed Public Statement (DPS) / Public Announcement (PA) and anyone placing reliance on any other sources of information (not released by Acquirers) would be doing so at his / her / its own risk.
- 11) Public Shareholders should note that those who have tendered Equity Shares in acceptance of the Offer shall not be entitled to withdraw the Equity Shares tendered even in the event of a delay in the acceptance of the Equity Shares under the Offer and / or the dispatch of consideration.
- 12) This LoF has not been filed, registered or approved in any jurisdiction outside India. Recipients of the LoF who are resident in jurisdictions outside India should inform themselves of and comply with all

applicable legal requirements. This Offer is not directed towards any person or entity in any jurisdiction or country where the same would be contrary to applicable laws or regulations or would subject the Acquirers or the Manager to the Offer to any new or additional registration requirements.

**B. RISK RELATING TO THE ACQUIRERS:**

- 1) The Acquirers or the Manager to the offer makes no assurance with respect to the financial performance of the Target Company and expressly disclaim any responsibility with respect to any decision by the Public Shareholders on whether or not to participate in the Offer.
- 2) The Acquirers, nor the Manager to the Offer make any assurance with respect to the continuation of past trends in the financial performance or future financial performance of the Target Company.
- 3) The Acquirers, nor the Manager to the Offer can provide any assurance with respect to the market price of the Equity Shares, before, during or after the Offer and each of them expressly disclaim any responsibility or obligation of any kind (except as required by applicable laws) with respect to any decision by any Public Shareholder regarding whether or not to participate in the Offer.
- 4) The Acquirers makes no assurance with respect to their investment / divestment decisions relating to their proposed shareholding in the Target Company.
- 5) For the purpose of disclosures in the LOF, all information relating to the Target Company has been obtained from publicly available sources or from the Target Company. All information relating to the Current Promoter and Promoter Group has been obtained from the Promoter and Promoter Group. The accuracy of such details of the Target Company and the Current Promoter and Promoter Group have not been independently verified by the Acquirers and the Manager.
- 6) Under Regulation 38 of the SEBI LODR, 2015, read with Rule 19A of SCRR, the Target Company is required to maintain at least 25% public shareholding (as determined in accordance with the SCRR) on a continuous basis. Pursuant to completion of this Open Offer, the public shareholding in the Target Company may fall below such minimum public shareholding requirement. In such an event, the Acquirers and/ or the existing promoter and promoter group of the Target Company will ensure compliance with the minimum public shareholding requirements in such manner and timelines as prescribed under applicable law, which may have an adverse effect on the price of the Equity Shares. As of the date of this Letter of Offer, to the best of the knowledge of the Acquirers, there are no statutory approvals required by the Acquirers to complete this Offer. However, in case of any other statutory approval/s becomes applicable to the Acquirers at a later date prior to completion of this Open Offer, this Offer shall be subject to such approvals and the Acquirers shall make the necessary applications for such statutory approvals. As per Regulation 18(11) of the SEBI (SAST) Regulations, SEBI may, if satisfied, that non-receipt of such approvals was not attributable to any wilful default, failure or neglect on the part of the Acquirers to diligently pursue such approvals, grant an extension of time for the purpose of completion of this Offer, subject to the Acquirers agreeing to pay interest to the public shareholders for delay beyond 10th working day from the date of closure of tendering period, at such rate as may be specified by SEBI. Where the statutory or regulatory approvals extend to some but not all the public shareholders, the Acquirers shall have the option to make payment of the consideration to such public shareholders in respect of whom no statutory or regulatory approvals are required in order to complete this Offer in respect of such public shareholders. Further, if any delay occurs on account of willful default by the Acquirers in obtaining the requisite approvals

**The risk factors set forth above, pertains to this Offer and are not in relation to the present or future business or operations of the Target Company or any other related matters and are neither exhaustive nor intended to constitute a complete analysis of the risks involved in participation or otherwise by a Public Shareholder in the Offer, but are only indicative in nature. Public Shareholders of the Target Company are advised to consult their stockbrokers or investment consultants, if any, for analyzing all the risks with respect to their participation in the Offer.**

**CURRENCY OF PRESENTATION**

- 1) In this Draft Letter of Offer, all references to “Rs.” or “₹” are references to the Indian Rupee(s), the official currency of India. Throughout this Draft Letter of Offer, all figures have been expressed in “million”, “thousand”, “lakh” or “crore” unless otherwise specifically stated.
- 2) In this Draft Letter of Offer, any discrepancy in any table between the total and sums of the amounts listed are due to rounding off and / or regrouping.

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## 1. DEFINITIONS

Sr.	Abbreviations	Particulars
1.	Acquirers	Mr. Akhil Mittal ('Acquirer 1') and Ms. Pratika Sharma ('Acquirer 2')
2.	Applicable Interest	Interest of Rs. 0.10/- (Rupees Ten Paise only) per Equity Share calculated at the rate of 10% (Ten percent) per annum payable to those Public Shareholders of the Target Company whose equity shares are validly tendered and accepted under the Open Offer. The interest is being paid as directed by SEBI in terms of regulation 18(11) of the SEBI (SAST) Regulations for the delay in making payment of the Offer Price of Rs.2.26/- (Rupees Two and Paise Twenty Six only) per equity share for the period calculated from Monday, April 21, 2025 being the date when payment should have been made to shareholders (who have accepted the offer) after receipt of the letter of observation from SEBI, and the proposed date of payment being Friday, October 03, 2025. The delay in making the payment has occurred due to the time taken in receiving prior approval from RBI for the change in management and transfer of control of the Target Company.
3.	Board of Directors	The Board of Directors of RAMCHANDRA LEASING AND FINANCE LIMITED
4.	Book Value Per Equity Share	Net worth / Number of outstanding Equity Shares
5.	BSE	BSE Limited/ Bombay Stock Exchange
6.	Buying Broker	M/s. Ratnakar Securities Private Limited
7.	CDSL	Central Depository Services (India) Limited
8.	CIN	Corporate Identity Number
9.	Companies Act	The Companies Act, 2013 as amended from time to time.
10.	Depositories	CDSL and NSDL
11.	Detailed Public Statement or DPS	Detailed public statement in connection with the Open Offer, published on behalf of the Acquirers on <b>December 06, 2024</b> , in the newspapers mentioned in paragraph 3.2.3 of this LOF
12.	Designated Stock Exchange	BSE Limited/ Bombay Stock Exchange
13.	DIN	Director Identification Number
14.	DP	Depository Participant
15.	Draft Letter of Offer/ DLoF	Draft Letter of Offer dated <b>December 13, 2024</b> filed with SEBI pursuant to Regulation 16(1) of the SEBI (SAST) Regulations, 2011
16.	EPS	Earnings per share = Profit after Tax / Number of Equity Shares issued
17.	Existing Voting Share Capital	The present fully paid-up equity share capital and voting capital i.e. 5,11,62,000 Equity Shares
18.	Emerging Voting Equity Share Capital / Emerging Voting Share Capital	The total voting and equity share capital of the Target Company on a fully diluted basis expected as of the 10th (Tenth) working day from the closure of the tendering period for the Offer. This includes the existing 5,11,62,000 (Five Crore Eleven Lakhs Sixty-Two Thousand Only) fully paid-up Equity Shares of the Target Company, and the proposed Preferential Issue of 3,00,00,000 (Three Crore Only) Equity Shares of the Target Company, aggregating to <b>8,11,62,000 (Eight Crore Eleven Lakhs Sixty-Two Thousand Only)</b> Equity Shares of the Target Company post-Preferential allotment.

Sr.	Abbreviations	Particulars
19.	Equity Shares/ Shares	Fully paid-up Equity Shares of the Target Company, having face value of ₹ 1/- each, unless specified otherwise
20.	Escrow Agreement	Escrow Agreement dated November 29, 2024 between Acquirers, Manager to the Offer and the Escrow bank
21.	Escrow Bank	IndusInd Bank Limited dealing through its branch offices at 8th Floor Building No 8 , Solitaire Corporate Park Guru Hargovindji Marg, Andheri East, Mumbai – 400093 Mumbai, India
22.	FEMA	The Foreign Exchange Management Act, 1999, as amended or modified from time to time
23.	Identified Date	Wednesday, August 20, 2025 i.e. the date falling on the 10th working day prior to the commencement of the Tendering Period for the purpose of identifying eligible shareholders to whom the Letter of Offer will be sent.
24.	Issued, Subscribed and Paid-up Share Capital	₹ 5,11,62,000/- (Rupees Five Crore Eleven Lakh Sixty Two Thousand Only) comprising 5,11,62,000 (Five Crore Eleven Lakh Sixty -Two Thousand Only) Equity Shares of ₹ 1/-each of the Target Company
25.	ISIN	International Securities Identification Number
26.	Letter of Offer / LOF	Letter of Offer dated August 26, 2025 which shall be dispatched to the Public Shareholders of the Target Company.
27.	Manager to the Offer or Merchant Banker	Rarever Financial Advisors Private Limited
28.	N.A.	Not Available/Not Applicable
29.	NBFC	Non-Banking Finance Company (“NBFC”) registered with the Reserve Bank of India (“RBI”)
30.	Net Worth	The aggregate value of the paid-up share capital and all reserves created out of the profits,(securities premium account and debit or credit balance of profit and loss account,) after deducting the aggregate value of the accumulated losses, deferred expenditure and miscellaneous expenditure not written off, as per the audited balance sheet, but does not include reserves created out of revaluation of assets, write-back of depreciation and amalgamation;
31.	NRI	Non-Resident Indian
32.	NSDL	National Securities Depository Limited
33.	Offer or The Offer or Open Offer	Open Offer for acquisition of up to 2,11,02,120 (Two Crore Eleven Lakhs Two Thousand One Hundred And Twenty ) Equity Shares of face value of ₹ 1/- (Rupees One Only) each being 26% of the Paid-Up Share Capital of Target Company at a price of ₹ 2.26/- (Rupees Two and Twenty-Six Paise only) and applicable Interest of ₹ 0.10/- (Paise Ten Only) both amounting to ₹ 2.36/- (Rupees Two and Paise Thirty Six Only) per Equity Share (“Offer Price plus Applicable Interest”) each payable in cash
34.	Offer Period	The period between the date on which the SPA was executed (i.e. on November 29, 2024) and the date on which the payment of consideration to the Public Shareholders who have accepted the Offer is made
35.	Offer Price	₹ 2.26/- (Rupees Two and Twenty-Six Paise only) and applicable Interest of ₹ 0.10/- (Paise Ten Only) both amounting to ₹ 2.36/- (Rupees Two and Paise Thirty-Six Only) per Equity Share (“Offer Price plus Applicable Interest”) each payable in cash
36.	Offer Size	2,11,02,120 (Two Crore Eleven Lakhs Two Thousand One Hundred And Twenty ) Equity Shares of face value of ₹ 1/- (each

Sr.	Abbreviations	Particulars
		representing 26% of the Paid-Up Share Capital of the Target Company) at a price of ₹ 2.26/- ( <b>Rupees Two and Twenty-Six Paise only</b> ) and applicable Interest of ₹ 0.10/- ( <b>Paise Ten Only</b> ) both amounting to ₹ 2.36/- ( <b>Rupees Two and Paise Thirty Six Only</b> ) per Equity Share ( <b>“Offer Price plus Applicable Interest”</b> ) each payable in cash aggregating to ₹4,98,01,003.20/- ( <b>Rupees Four Crore Ninety Eight Lakh One Thousand and Three and Paise Twenty Only</b> )
37.	Offer Price plus Applicable Interest	₹ 2.36/- ( <b>Rupees Two and Paise Thirty-Six Only</b> ) per Equity Share
38.	PAT	Profit After Tax
39.	Persons Deemed To Be Acting In Concert” or PAC /PAC’s	No person is acting in concert with the Acquirers for the purposes of this Open Offer.
40.	Persons eligible to participate in the offer	All owners (registered or unregistered) of Equity Shares of the Target Company who own the shares at any time before the Closure of the Tendering Period, except the Acquirers, and parties to the SPA.
41.	Preferential Issue	<p>The preferential issue approved by the Board of Directors of Target Company in their Board Meeting held on November 29, 2024 and the same was approved by the shareholders of the Target Company in the EOGM dated December 23,2024.</p> <p>On January 22, 2025 via letter reference no : LOD/PREF/HC/FIP/1717/2024-25 company has received the in principal approval for preferential issue of shares.</p> <p>Further approval from the RBI and other regulatory approvals were also received for preferential issue of 3,00,00,000 (Three Crore) equity shares to Acquirers of face value of ₹ 1/- each at an issue price of ₹ 2.26/- per equity share.</p>
42.	Public Announcement or PA	Public Announcement dated , <b>November 29, 2024</b> , submitted to The Bombay Stock Exchange Limited and SEBI on <b>November 29, 2024</b> , and sent to the Target Company
43.	Public Shareholders	All the Equity Shareholders of the Target Company other than (i) the Acquirers, (ii) the parties to the Share Purchase Agreement, and (iii) persons deemed to be acting in concert with parties at (i) and (ii) above, in compliance with the provisions of Regulation 7(6) of the SEBI (SAST) Regulations, 2011
44.	RBI	The Reserve Bank of India
45.	Registrar or Registrar to the Offer	Purva Shareregistry (India) Private Limited
46.	Return on Net Worth	(Profit After Tax / Net Worth) *100
47.	SCRR, 1957	Securities Contracts (Regulation) Rules, 1957 as amended from time to time
48.	SPA	<b>“SPA”</b> means Share Purchase Agreement executed on November 29, 2024, executed between Acquirers and Promoter Sellers for acquiring 58,84,500 Equity Shares carrying voting rights representing 11.50% of the Paid-up Equity Share Capital of the Target Company from the Promoter Sellers at an agreed price of ₹ 1.50/- ( <b>Rupees One and Fifty Paise Only</b> )per Equity share aggregating to ₹ 88,26,750/- ( <b>Rupees Eighty-Eight Lakhs Twenty-Six Thousand Seven Hundred and Fifty Only</b> );
49.	SEBI	Securities and Exchange Board of India

Sr.	Abbreviations	Particulars
50.	SEBI (LODR) Regulations, 2015	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and subsequent amendments thereto
51.	SEBI (SAST) Regulations, 2011	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto.
52.	SEBI Act	Securities and Exchange Board of India Act, 1992 as amended from time to time
53.	Selling Shareholders / Promoter and promoter group Seller / Sellers	<ol style="list-style-type: none"> <li>1. Mr. Dipeshkumar Ravjibhai Patel</li> <li>2. Ms. Jagrutiben Jagdishbhai Patel</li> <li>3. Mr. Hareshbhai Govindbhai Patel</li> <li>4. Mr. Vijaykumar Bhikhabhai Patel</li> <li>5. Mr. Maheshkumar Bhikhabhai Patel</li> <li>6. Mr. Mitesh Kumar Patel</li> <li>7. Mr. Kiritkumar Iswarbhai Patel</li> <li>8. Mr. Jagdishbhai Punjabhai Patel</li> <li>9. Mr. Kiritbhai Ambalal Patel</li> <li>10. Mr. Sanjaykumar Chandubhai Patel</li> </ol>
54.	STT	Securities Transaction Tax
55.	Target Company	Ramchandra Leasing and Finance Limited
56.	Tendering Period	September 04, 2025, Thursday to September 18, 2025, Thursday
57.	TRS	Transaction Registration Slip
58.	Underlying Transaction	The transaction as contemplated under the SPA.
59.	Voting Share Capital	The total voting equity share capital of the Target Company on a fully diluted basis expected as of the 10th (tenth) Working Day from the closure of the tendering period of the Open Offer.
60.	Working Day	Working Days of SEBI

Note: All terms beginning with a capital letter used in this Letter of Offer, but not otherwise defined herein, shall have the meaning ascribed thereto in the SEBI (SAST) Regulations, 2011 unless specified. In this Draft Letter of Offer, any reference to the singular will include the plural and vice-versa.

## 2. DISCLAIMER CLAUSE

“IT IS TO BE DISTINCTLY UNDERSTOOD THAT THE FILING OF DRAFT LETTER OF OFFER WITH SEBI SHOULD NOT IN ANY WAY, BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED, VETTED OR APPROVED BY SEBI. THE DRAFT LETTER OF OFFER HAS BEEN SUBMITTED TO SEBI FOR A LIMITED PURPOSE OF OVERSEEING WHETHER THE DISCLOSURES CONTAINED THEREIN ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE SEBI (SAST) REGULATIONS, 2011. THIS REQUIREMENT IS TO FACILITATE THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY TO TAKE AN INFORMED DECISION WITH REGARD TO THE OFFER. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR THE FINANCIAL SOUNDNESS OF THE ACQUIRERS OR OF THE COMPANY WHOSE SHARES / CONTROL IS PROPOSED TO BE ACQUIRED OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THE DRAFT LETTER OF OFFER. IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE ACQUIRERS ARE PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THIS DRAFT LETTER OF OFFER, THE MANAGER TO THE OFFER IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT ACQUIRERS DULY DISCHARGES ITS RESPONSIBILITY ADEQUATELY. IN THIS BEHALF, AND TOWARDS THIS PURPOSE, THE MANAGER TO THE OFFER (RAREVER FINANCIAL ADVISORS PRIVATE LIMITED) HAS SUBMITTED A DUE DILIGENCE CERTIFICATE DATED DECEMBER 13, 2024. TO SEBI IN ACCORDANCE WITH THE SEBI (SAST) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THEREOF. THE FILING OF THE LETTER OF OFFER DOES NOT, HOWEVER, ABSOLVE THE ACQUIRERS FROM THE REQUIREMENT OF OBTAINING SUCH STATUTORY CLEARANCES AS MAY BE REQUIRED FOR THE PURPOSE OF THE OFFER.”

### 3. DETAILS OF THE OFFER

#### 3.1 Background of the Offer

3.1.1 The Offer is being made by the Acquirers under the provisions of Regulations 3(1) and 4 and other applicable provisions of the SEBI SAST Regulations to all the Public Shareholders of the Target Company.

3.1.2 This Offer has been triggered due to  
a) Share Purchase Agreement (“SPA”) executed on November 29, 2024, between Acquirers and Promoters/ Seller for acquiring 58,84,500 Equity Shares carrying voting rights representing 11.50% of the Pre-Issue Paid-up Equity Share Capital of the Target Company from the Promoters/ Seller at an agreed price of ₹ 1.50/- (Rupees One and Fifty Paise Only) per Equity Share aggregating to ₹ 88,26,750 /- (Rupees Eighty-Eight Lakhs Twenty-Six Thousand Seven Hundred and Fifty Only); and

b) the preferential allotment of 3,00,00,000 (Three Crore ) fully paid up Equity Shares of face value of ₹ 1/- each (“Issue Shares”) on a preferential basis representing 36.96% of Emerging Voting Equity Share Capital of the Target Company for cash at a price of ₹ 2.26/- (Rupees Two and Twenty-Six Paise only) per fully paid up Equity Share (“Preferential Issue”) (“Underlying Transaction”) for a consideration aggregating to ₹ 6,78,00,000/- (Rupees Six Crore Seventy Eight Lakhs Only) to the Acquirers.

3.1.3 The Acquirers have made this Open Offer to acquire up to 2,11,02,120 (Two Crore Eleven Lakhs Two Thousand One Hundred And Twenty ) fully paid up Equity Shares of ₹ 1/- (Rupees One only) each representing 26% of the Emerging Voting Equity Share Capital of the Target Company, at a price of ₹ 2.26/- (Rupees Two and Twenty-Six Paise only) and applicable Interest of ₹ 0.10/- (Paise Ten Only) both amounting to ₹ 2.36/- (Rupees Two and Paise Thirty Six Only) per Equity Share (“Offer Price plus Applicable Interest”) each payable in cash ) per fully Paid-Up Equity Share from the Public Shareholders of the Target Company. The aggregating to a total consideration of aggregating to ₹4,98,01,003.20/- (Rupees Four Crore Ninety-Eight Lakh One Thousand and Three and Paise Twenty Only) (assuming full acceptance) (“Offer Size”), payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations and subject to the terms and conditions as set out in PA, DPS and Letter of Offer (“LOF”).

3.1.4 Detailed proposed issue/allotment of equity shares of the Target Company to Acquirers as per underlying transaction is tabled below:

Type of Transaction (Direct/ Indirect)	Mode of Transaction (Agreement/ Allotment/ market purchase)	Shares/ Voting Rights acquired/ proposed to be acquired		Total Consideration for shares
		No of Equity Shares	% of Voting Equity Capital	
Direct Acquisition	Share Purchase Agreement (“SPA”) dated November 29, 2024	58,84,500	7.25% of Emerging Voting Share Capital	₹ 88,26,750 /-
Direct Acquisition	Resolution passed at the meeting of Board of the Target Company held on November 29, 2024, for issue of 3,00,00,000 Equity Shares of face value of ₹ 1/- each at premium of ₹ 1.26/- each on	3,00,00,000	44.21% of Emerging Voting Share Capital	₹ 6,78,00,000/-

	Preferential basis under section 62 of Companies Act 2013 and in terms of SEBI (ICDR) Regulations, 2018 and subject to other statutory approvals including RBI.			
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Note:

*\*The difference, if any, in the percentage is due to rounding off.*

*No person is acting in concert with the Acquirers for the purposes of this Open Offer. While persons may be deemed to be acting in concert with the Acquirer in terms of Regulation 2(1)(q)(2) of the SEBI (SAST) Regulations ("Deemed PACs"), however, such Deemed PACs are not acting in concert with the Acquirer for the purposes of this Open Offer, within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.*

*The Acquirers will become the Promoter of the Target Company and shall have control over the Target Company.*

3.1.5 Being an NBFC, the acquisition of shares and control by the Acquirers was subject to the prior approval of RBI. The open offer and preferential issue are subject to prior approval from the RBI in terms of master RBI Master Direction- Reserve Bank of India (Non-Banking Financial Company - Scale Based Regulation) Directions, 2023 dated October 19, 2023, for transfer of management and control of NBFC. The company has obtained the approval from RBI for change in management on August 18, 2025 via letter bearing reference number S370/01-01-001/2025-26

3.1.6 There is/ are no person acting in concert/s with the Acquirer within the meaning of Regulation 2(1)(q) of the SEBI (SAST) Regulations.

3.1.7 The details of the Sellers under the Share Purchase Agreement are as follows:

Sr. No.	Name of Selling Shareholder	Nature of Entity	Part of Promoter / Promoter Group (Yes/No)	Details of Equity Shares/ Voting Rights held by the Selling Shareholders			
				Pre-Transaction*		Post-Transaction	
				No of Equity Shares	% of holding	No of Equity Shares	% of holding
1.	Dipeshkumar Ravjibhai Patel	Individual	Yes	11,10,000	2.17%	Nil	Nil
2.	Jagrutiben Jagdishbhai Patel			5,90,000	1.15%	Nil	Nil
3.	Harehbhai Govindbhai Patel			5,79,000	1.13%	Nil	Nil
4.	Vijaykumar Bhikhabhai Patel			5,66,000	1.11%	Nil	Nil
5.	Maheshkumar Bhikhabhai Patel			5,62,000	1.10%	Nil	Nil
6.	Mitesh Kumar Patel			5,45,000	1.07%	Nil	Nil
7.	Kiritkumar Iswarbhai Patel			5,48,000	1.07%	Nil	Nil
8.	Jagdishbhai Punjabhai Patel			5,14,500	1.01%	Nil	Nil
9.	Kiritbhai Ambalal Patel			4,70,000	0.92%	Nil	Nil
10.	Sanjaykumar Chandubhai Patel			4,00,000	0.78%	Nil	Nil
Total				58,84,500	11.50 %	Nil	Nil

3.1.8 The current and proposed Shareholding of the Acquirers in the Target Company and the details of the acquisition are as follows:

Details		Acquirer -1	Acquirer -2	Total
Name of Acquirer(s) / PAC(s)		Mr. Akhil Mital	Ms. Pratika Sharma	NA
Address		C/o Ram Bilas Mittal, P NO - 22 Road No 7 F ,Fast Punjabi Bagh West Delhi 110026	598 Sector-22B, Molahera (65) Palam Road, Gurgaon, Haryana – 122015	NA
Name(s) of persons in control / promoters of Acquirers / PAC where Acquirers / PAC are companies		NIL	NIL	NA
Name of the Group, if any, to which the Acquirers belongs to		NIL	NIL	NA
Pre-transaction Shareholding	No. of Equity Shares	NIL	NA	NA
	% of Paid-up Equity Share Capital	NIL	NA	NA
(A) No. of shares to be acquired pursuant to Share Purchase agreement (SPA)		58,84,500 Equity shares		
Proposed shareholding after the acquisition of Equity Shares via SPA	No. of Equity Shares	2942250	2942250	58,84,500
	% of Emerging Voting Share Capital	3.62%	3.62%	7.25% *
(B) No. of shares to be acquired pursuant to allotment of Preferential Issue of Equity shares		3,00,00,000 Equity shares		
Proposed shareholding after the acquisition of Equity Shares which Triggered the Open Offer (i.e., SPA and Post allotment of Preferential Issue)	No. of Equity Shares	1,79,42,250	1,79,42,250	3,58,84,500
	% of Emerging Voting Share Capital	22.11%	22.11%	44.21% *
(C) Open Offer 26%		2,11,02,120 Equity shares		
Proposed shareholding after the acquisition of shares which Triggered the Open Offer (i.e., * SPA, Preferential Issue and assuming full acceptance of the open offer) (A+B+C)	No. of Equity Shares	2,84,93,310	2,84,93,310	5,69,86,620
	% of Emerging Voting Equity Share Capital	35.10%	35.10%	70.21% *
Any other interest in the Target Company		Acquirers have no relationship or interest in the Target Company, except for the contractual arrangement (i.e., the SPA) and proposed allotment of preferential issue for allotment of		

	1,50,00,000 equity shares (each) in relation to the Underlying Transaction.
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Note :\* The difference, if any, in the percentage is due to rounding off.

- Pursuant to the consummation of the Underlying Transaction and subject to compliance with the SEBI (SAST) Regulations, the Acquirers will have control over the Target Company and will become the promoters of the Target Company in accordance with the provisions of the SEBI (LODR) Regulations. Further, pursuant to the consummation of the Underlying Transaction, the Sellers, shall not hold any Equity Shares of the Target Company, and shall be declassified from the promoter and promoter group category in accordance with the provisions of Regulation 31A of the SEBI (LODR) Regulations.

3.1.9 Pursuant to the consummation of the Underlying Transaction and subject to compliance with the SEBI (SAST) Regulations, the Acquirers will have control over the Target Company and will become the promoters of the Target Company in accordance with the provisions of the SEBI (LODR) Regulations. Further, pursuant to the consummation of the Underlying Transaction, the Sellers, shall not hold any Equity Shares of the Target Company, and shall be reclassified from the promoter and promoter group category in accordance with the provisions of Regulation 31A of the SEBI (LODR) Regulations.

3.1.10 The Offer Price will be payable in cash by the Acquirers, in accordance with the provisions of Regulation 9(1)(a) of the SEBI (SAST) Regulations.

3.1.11 The prime objective of the Acquirers for this Offer is substantial acquisition of Shares/Voting Rights of the Target Company and to control over the management of the Target Company and continue the existing business of the Target Company. The Acquirers reserves the right to modify the present structure of the business in a manner which is useful to the larger interest of the shareholders. Any change in the structure that may be carried out, will be in accordance with applicable laws.

3.1.12 The Offer is not as a result of global acquisition resulting in indirect acquisition of the Target Company. As a consequence of the substantial acquisition of shares, voting rights and control over the Target Company by the Acquirers, this Open Offer is a mandatory offer being made by the Acquirers in compliance with Regulations 3(1) and 4 of SEBI (SAST) Regulations

3.1.13 The Offer is subjected to the following statutory approvals namely:

- a) The offer is subject to prior approval from the RBI in terms of master RBI Master Direction- Reserve Bank of India (Non-Banking Financial Company - Scale Based Regulation) Directions, 2023 dated October 19, 2023, for transfer of management and control of NBFC.
- b) approval of BSE in accordance with Regulation 28 of SEBI (LODR) Regulations, 2015 in respect of Proposed Preferential Issue.
- c) As on the date of PA, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this offer.
- d) The offer would be subject to all other statutory approvals if any that may become applicable at a later date before the completion of this offer.
- e) In case of a delay in the receipt of any statutory approvals that become applicable to the offer, SEBI may, if satisfied that such delay in the receipt of the requisite statutory approval was not attributable to any willful default, failure or neglect on the part of the Acquirers to diligently pursue such approval, and subject to such terms and conditions as may be specified by SEBI, including payment of interest in accordance with Regulation 18(11) of the SEBI (SAST) Regulations, permit the Acquirer to delay commencement of the tendering period for the offer pending receipt of such statutory approvals or grant extension of time to the Acquirers to make payment of the consideration to the Public Shareholders whose equity shares have been accepted in the offer.

**3.1.14 The salient features of the Share Purchase Agreement are as follows:**

- I. The Promoter Sellers have agreed to sell 58,84,500 (Fifty Eight Lakh Eighty Four Thousand and Five Hundred) Equity Shares and the Acquirers have agreed to acquire 58,84,500 (Fifty Eight Lakh Eighty Four Thousand and Five Hundred) Equity Shares, constituting 11.50% (Eleven point Fifty Percent) of the Equity Share capital/voting share capital of the Target Company, at a negotiated price of ₹ **1.50/- (Rupees One and Fifty Paise Only)** per Equity share aggregating to ₹ **88,26,750/- (Rupees Eighty-Eight Lakhs Twenty-Six Thousand Seven Hundred and Fifty Only)**; payable in accordance with terms and conditions stipulated in the Share Purchase Agreement.
- II. The shares sold by the Promoter Sellers are free from all charges, encumbrances, pledges, lien, attachments, and litigations.
- III. After completion of this Offer and consummation of the Share Purchase Agreement, the Promoter Sellers does not hold any Equity Shares and voting share capital in the Target Company, and hence shall be no longer be the shareholders of the Target Company in any capacity.
- IV. Upon completion of the Underlying Transaction, the Acquirers will acquire control of the Target Company and the Promoter Sellers will no longer be in control of the Target Company. Acquirers shall be classified as a promoter and Promoter Group of the Target Company. The Promoter and Promoter group Sellers shall cease to comprise the promoter and promoter group of the Target Company subject to necessary compliance and in accordance with the SEBI (SAST) Regulations and SEBI (LODR) Regulations.
- V. The Promoter Sellers shall sell, convey and deliver to the Acquirers the Offer Shares and the Acquirers shall purchase, acquire, and accept the said shares sold from the Sellers.
- VI. The Acquirers have no intention to delist the Target Company pursuant to this Offer.
- VII. The Acquirers and the Promoter Sellers have agreed to abide by their obligations as contained in the SEBI (SAST) Regulations, 2011.
- VIII. Non-compliance with any provisions of the SEBI (SAST) Regulations, 2011 will lead to termination of the Share Purchase Agreement, effecting such sale from being acted upon by the Promoter and Promoter group Sellers or the Acquirers.

3.1.15 The Acquirers, Promoter Sellers are not prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act or under any other Regulations made under the SEBI Act

3.1.16 The proposed change in control of the Target Company is not through any scheme of arrangement.

3.1.17 The Recommendations of the Committee of Independent Directors as constituted by the Board of Directors of the Target Company for the Offer will be published at least 2 (Two) Working Days before the commencement of the Tendering Period, in the same newspapers where the Detailed Public Statement was published and a copy whereof shall be sent to SEBI, BSE and Manager to the Offer and in case of a competing offer/s to the manager/s to the Offer for every competing offer/s.

**3.2 Details of the Proposed Offer**

3.2.1 This Offer is being made by the Acquirers in compliance with the provisions of Regulations 3 (1) and 4 of the SEBI (SAST) Regulations, to the Public Shareholders of the Target Company, pursuant to the execution of the Share Purchase Agreement.

3.2.2 In accordance with Regulations 13(1) and 15(1) of SEBI (SAST) Regulations, 2011, the PA was issued on November 29, 2024 by the Manager to the Offer, for and on behalf of the Acquirers. A copy of the said Public Announcement was filed with BSE and SEBI and sent to the Target Company at its registered office also.

- 3.2.3 The Detailed Public Statement dated December 06, 2024, which was subsequently published in the following newspapers on December 06, 2024, in accordance with the provisions of Regulation 14(3) of the SEBI (SAST) Regulations, 2011 was published in the following newspapers:

Publication	Editions	Date & Day
Financial Express (English)	All Editions	December 06, 2024, Friday
Jansatta (Hindi)	All Editions	December 06, 2024, Friday
Financial Express (Gujarati)	Gujarati Edition	December 06, 2024, Friday
Pratahkal	Marathi Edition	December 06, 2024, Friday

**A copy of the Detailed Public Statement has been filed with BSE and sent to SEBI and the Target Company on December 06, 2024, Friday. A copy of DPS is also available on the SEBI's website ([www.sebi.gov.in](http://www.sebi.gov.in)) and BSE's website ([www.bseindia.com](http://www.bseindia.com)).**

- 3.2.4 The Acquirers have made this Open Offer to acquire up to 2,11,02,120 (Two Crore Eleven Lakhs Two Thousand One Hundred And Twenty ) fully paid up Equity Shares of ₹ 1/- (**Rupees One only**) each representing 26% of the **Emerging Voting Equity Share Capital** of the Target Company, at a price of ₹ **2.26/- (Rupees Two and Twenty-Six Paise only) and applicable Interest of ₹ 0.10/- (Paise Ten Only) both amounting to ₹ 2.36/- (Rupees Two and Paise Thirty Six Only) per Equity Share ("Offer Price plus Applicable Interest")** per fully Paid-Up Equity Share from the Public Shareholders of the Target Company. The aggregating to a total consideration of ₹**4,98,01,003.20/- (Rupees Four Crore Ninety-Eight Lakh One Thousand and Three and Paise Twenty Only)** (assuming full acceptance) ("Offer Size"), payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations and subject to the terms and conditions as set out in PA, DPS and Letter of Offer ("LOF").
- 3.2.5 As of date of this Letter of Offer, the Target Company doesn't have:
- Any partly paid up shares.
  - Outstanding instruments in warrants, or options or fully or partly convertible debentures/preference shares/ employee stock options etc., which are convertible into Equity Shares at a later stage.
  - Equity Shares which are forfeited or kept in abeyance.
- 3.2.6 There is no differential pricing in the Offer.
- 3.2.7 This is not a competitive bid in terms of the provisions of Regulation 20 of the SEBI (SAST) Regulations, 2011.
- 3.2.8 The Offer Price has been arrived in accordance with Regulation 8(2) of the SEBI (SAST) Regulations, 2011. Assuming full acceptance of the Offer, the total consideration payable by the Acquirers in accordance with the SEBI (SAST) Regulations, 2011 will be the Maximum Consideration.
- 3.2.9 This Offer is made to all the Public Shareholders of the Target Company except the Acquirers in terms of provision of the regulation 7(6) of SEBI (SAST) Regulations, 2011.
- 3.2.10 This Offer is not a conditional offer and is not subject to any minimum level of acceptance from the Public Shareholder. Acquirers will accept the Equity Shares of the Target Company tendered in valid form in terms of this Offer up to a maximum of 2,11,02,120 (Two Crore Eleven Lakhs Two Thousand One Hundred And Twenty) fully paid-up Equity Shares being 26% of the Voting Capital of the Target Company at a price of ₹ **2.26/- (Rupees Two and Twenty-Six Paise only) and applicable Interest of ₹ 0.10/- (Paise Ten Only) both amounting to ₹ 2.36/- (Rupees Two and Paise Thirty Six Only) per Equity Share ("Offer Price plus Applicable Interest")** per fully Paid-Up Equity Share from the Public Shareholders of the Target Company. The aggregating to a total consideration of ₹ **4,98,01,003.20/- (Rupees Four Crore Ninety-Eight Lakh One Thousand and Three and Paise Twenty Only);** (assuming full acceptance) .

- 3.2.11 The Acquirers have not acquired any shares of Target Company after the date of PA i.e. November 29, 2024 and up to the date of LoF.
- 3.2.12 The Public Shareholders who tender their Equity Shares in this Offer shall ensure that the Equity Shares are clear from all lien, charges and encumbrance. The Sale Shares will be acquired, subject to such Sale Shares being validly tendered in this Open Offer, together with all the rights attached thereto, including all the rights to dividends, bonuses and right offers declared thereof and in accordance with the terms and conditions set forth in the PA, the DPS and as will be set out in the LoF, and the tendering Public Shareholders shall have obtained all necessary consents required by them to Tender the Offer Shares.
- 3.2.13 Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirer has appointed Rarever Financial Advisors Private Limited as the Manager.
- 3.2.14 The Manager to the Offer does not hold any Equity Shares in the Target Company as of the date of DPS and this LoF. The Manager to the Offer further declares and undertakes that it will not deal on its own account in the Equity Shares of the Target Company during the Offer Period.
- 3.2.15 As per Regulation 38 of the SEBI (LODR) Regulations, 2015 read with Rule 19A of the SCRR, 1957, the Target Company is required to maintain at least 25% (Twenty-Five Percent) of the Public Shareholding, on continuous basis for listing. Pursuant to completion of this offer, assuming full acceptance, the Public Shareholding in the Target Company will fall below the minimum public shareholding requirement as per SCRR, 1957 and the SEBI (LODR) Regulations, 2015. In this case, the Acquirers undertakes to take necessary steps to facilitate compliance by the Target Company with the relevant provisions of the SEBI (LODR) Regulations, 2015 within the time period mentioned therein or in accordance with such other directions as may be provided by the BSE, in accordance with the provisions of Regulation 7(4) of the SEBI (SAST) Regulations, 2011 and SCRR, 1957.
- 3.2.16 Upon completion of this Offer, assuming full acceptances, the Acquirers will hold 5,69,86,620 (Five Crore Sixty-Nine Lakhs Eighty-Six Thousand Six Hundred and Twenty Only) representing 70.21% of the Emerging Equity Share capital/voting share capital of the Target Company.
- 3.2.17 The Equity Shares will be acquired by the Acquirers are free from all liens, charges, and encumbrances together with all rights attached thereto, including the right to all dividends, bonus, and rights offer declared hereafter.
- 3.2.18 If the Acquirers acquire Equity Shares of the Target Company during the period of 26 (Twenty-Six) Weeks after the tendering period at a price higher than the Offer Price, then the Acquirers shall pay the difference between the highest acquisition price and the Offer Price, to all Public Shareholders whose offer Shares have been accepted in the offer within 60 (Sixty) days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another open offer under the SEBI (SAST) Regulations, 2011 or pursuant to Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, including subsequent amendments thereto, or open market purchases made in the ordinary course on the Stock Exchange, not being negotiated acquisition of Equity Shares of the Target Company in any form.
- 3.2.19 The payment of consideration shall be made to all the Public Shareholders, who have tendered their Equity Shares in acceptance of the offer within 10 (Ten) Working Days of the expiry of the Tendering Period. Credit for consideration will be paid to the Public Shareholders who have validly tendered Equity Shares in the Offer by crossed account payee cheques/pay order/demand drafts/electronic transfer. It is desirable that Public Shareholders provide bank details in the Form of Acceptance cum Acknowledgement, so that the same can be incorporated in the cheques/demand draft/pay order.
- 3.2.20 There are no direct or indirect linkages, between

- a. The acquirers and the promoters/ directors of the target company apart from being Managing Director in the target company since 2017
- b. The acquirers and public shareholders of the target company.
- c. The promoters/ directors of the target company and its public shareholders.

### **3.3 Object of the acquisition / offer**

- 3.3.1 The Object of the acquisition is substantial acquisition of Shares/Voting Rights of the Target Company and to control over the management of the Target Company and continue the existing business of the Target Company.
- 3.3.2 The Acquirers may at its discretion seek to effect changes to the Board of Directors of the Target Company, in accordance with the Share Purchase Agreement.
- 3.3.3 In terms of Regulation 25(2) of the SEBI (SAST) Regulations, 2011, Acquirers do not currently have any intention to alienate, restructure, dispose of or otherwise encumber any assets of Target Company in the succeeding 2 (Two) years from the completion of this Offer, except in the ordinary course of business and other than as already agreed, disclosed and / or publicly announced by Target Company. Notwithstanding anything contained herein and except with the prior approval of the Shareholders of Target Company through a special resolution passed, by way of postal ballot in terms of regulation 25(2) of the SEBI (SAST) Regulations, 2011 and subject to the provisions of applicable laws as may be required.
- 3.3.4 The Acquirers will continue with existing line of Business of the Target Company i.e NBFC activities such as granting loans and advances viz. personal loans, and business loans to individuals and corporates.
- 3.3.5 Pursuant to the Offer and upon the completion of the transactions contemplated in the Agreement, the Acquirers will be classified as promoters of the Target Company and the Sellers/present Promoter and Promoter Group will be reclassified as public in accordance with the provisions of Regulation 31A of the SEBI LODR Regulations.

## **4. BACKGROUND OF ACQUIRERS**

### **A. INFORMATION ABOUT THE ACQUIRER - ("ACQUIRERS")**

#### **a) Mr. Akhil Mittal ("Acquirer 1")**

- i. Mr. Akhil Mittal, S/o Mr. Ram Bilas Mittal, aged 36 years residing at P No. 22, Road No. 7 F, Fast Punjabi Bagh West, Delhi-110026, contact no : 9818737855, Email Id: [caakhilmittal2024@gmail.com](mailto:caakhilmittal2024@gmail.com) / [akhilmittal1988@yahoo.com](mailto:akhilmittal1988@yahoo.com)
- ii. He is a Chartered Accountant by profession and holds a degree from the Institute of The Chartered Accountants of India (ICAI) bearing membership no 517856 and was entitled as Fellow Chartered Accountant (FCA) on May 20, 2016.
- iii. He has 11 years of experience in accounting and auditing, Tax laws, Advisory and Financial reporting standards.
- iv. As on the date of the Detailed Public Statement (DPS), the Acquirer has no relationship or interest in the Target Company, except for the contractual arrangement (i.e., the SPA) and proposed allotment of preferential issue for allotment of 1,50,00,000 equity shares in relation to the Underlying Transaction, as detailed in point ii and iii of Part II (Background to the Open Offer) of this Detailed Public Statement, that has triggered this Open Offer.
- v. After the contractual arrangement (i.e., the SPA) and proposed preferential allotment of 1,50,00,000 fully paid- up Equity Shares of face value of Rs. 1/- each, he will hold 22.11 % of Emerging Voting Equity Share Capital in the company.

- vi. Presently, the Acquirer is not on the Board of the Target Company and does not have any other interest in the Target Company.
- vii. Name(s) other Companies in which the Acquirer holds Directorship, the details of the same is as follows:

Sr. No.	Name of the Companies	Designation
1	Carbon Specialities Limited	Independent Director

- viii. The Net worth of the Acquirer as of October 31,2024, is **Rs. 9,63,03,585 /- (Rupees Nine Crores Sixty Three Lakhs Three Thousand Five Hundred and Eighty Five Only)** and the same is certified by CA Virendra Nagpal (Membership No.: 416004), Partner at M/s. Goyal Nagpal & Co, Chartered Accountants having its office atA-2, 161-162, 3<sup>rd</sup> Floor Sector 8, Rohini, New Delhi - 110085 vide his certification November 27, 2024 (UDIN: 24416004BKBUDG7211) read with certificate dated February 13, 2025. This certification also confirms that the Acquirer has sufficient resources to meet the full obligations of the Offer.
- ix. The Acquirer will be classified as a “promoter” of the Target Company pursuant to the completion of the open offer.
- x. Post completion of the open offer and preferential issue, the Acquirer shall hold majority of equity shares by virtue of which he will be in a position to exercise control over the management and affairs of the Target Company and will form part of the “Promoter and Promoter Group” of the Target Company.
- xi. The open offer and preferential issue are subject to SEBI, Stock Exchange, and Reserve Bank of India (“RBI”) approval.

**b) Ms. Pratika Sharma (“Acquirer 2”)**

- i. Ms. Pratika Sharma, d/o Mr. Pradeep Kumar Sharma aged 31 years, residing at 103, Amber Court-2, Essel Towers, MG Road, Gurgaon- 122002, Contact No +91-9205096982 , Email [Pratika.0020@gmail.com](mailto:Pratika.0020@gmail.com)
- ii. She is a Senior Analyst with more than 6 years of experience in targeting assignments in Risk Management/Enterprise Risk Management and holds a degree in BSC (H.) Mathematics.
- iii. She also holds CT-1, Financial Mathematics certification from The Institute and Faculty of Actuaries (UK).
- iv. As on the date of the Detailed Public Statement (DPS), the Acquirer have no relationship or interest in the Target Company, except for the contractual arrangement (i.e., the SPA) and proposed allotment of preferential issue for allotment of 1,50,00,000 equity shares in relation to the Underlying Transaction, as detailed in point ii and iii of Part II (Background to the Open Offer) of this Detailed Public Statement, that has triggered this Open Offer.
- v. After the contractual arrangement (i.e., the SPA) and proposed preferential allotment of 1,50,00,000 fully paid-up Equity Shares of face value of Rs. 1/- each , she will hold 22.11% of Emerging Voting Equity Share Capital in the company.
- vi. Presently, the Acquirer is not on the Board of the Target Company and does not have any other interest in the Target Company.
- vii. As of date she does not hold a directorship in any company.
- viii. The Net worth of the Acquirer as of November 29, 2024, is **Rs. 6,07,99,000/- (Rupees Six Crores Seven Lakhs Ninety-Nine Thousand Only)** and the same is certified by CA Deepesh Jain (Membership No.: 526006), Partner at M/s. Ramesh Jindal & Co, Chartered Accountants having its office at D.S.S – 29, Shopping Complex, Sector 13, Hisar – 125005, Haryana vide his certification November 29, 2024 (UDIN: 24526006BKAHGI3936) read with certificate dated February 13, 2025.

This certification also confirms that the Acquirer has sufficient resources to meet the full obligations of the Offer.

- ix. The Acquirer will be classified as a “promoter” of the Target Company pursuant to the completion of the open offer.
- x. Post completion of the open offer and preferential issue, the Acquirer shall hold majority of equity shares by virtue of which he will be in a position to exercise control over the management and affairs of the Target Company and will form part of the “Promoter and Promoter Group” of the Target Company.
- xi. The open offer and preferential issue are subject to SEBI, Stock Exchange, and Reserve Bank of India (“RBI”) approval.

**c) Joint Undertakings / Confirmations by the Acquirers:**

- i. The Acquirers have not acquired any Equity Shares of the Target Company between the date of PA i.e., November 29, 2024, and the date of this Detailed Public Statement.
- ii. The Acquirers undertake that they will not sell the Equity Shares of the Target Company if any held by them during the Offer Period in terms of regulation 25(4) of the SEBI (SAST) Regulations.
- iii. The Acquirers have no relationship with the Sellers and they do not form part of the present promoters and promoter group of the Target Company.
- iv. The Acquirers have undertaken that if they acquire any further Equity Shares of the Target Company during the Offer period, they shall disclose such acquisition to the Stock Exchange where the Equity Shares of the Target Company are listed and to the Target Company at its registered office within 24 hours of such acquisition in compliance with Regulation 18(6) of the SEBI (SAST) Regulations. Further, they have also undertaken that they will not acquire any Equity Shares of the Target Company during the period between three Working Days prior to the commencement of the Tendering Period and until the closure of the Tendering Period as per Regulation 18(6) of the SEBI (SAST) Regulations.
- v. As of the date of this DPS, the Acquirers are not prohibited by SEBI, from dealing in securities, in terms of directions issued by SEBI under Section 11B of the Securities and Exchange Board of India Act, 1992, as amended (“SEBI Act”) or any other regulations made under the SEBI Act.
- vi. The Acquirers are not categorized as a willful defaulter by any bank or financial institution or consortium thereof, in accordance with the guidelines on willful defaulters issued by the RBI, in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations.
- vii. The Acquirers are not categorized / declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018), in terms of Regulation 2(1)(ja) of the SEBI (SAST) Regulations.
- viii. The Acquirers and other companies in which he is the promoter and/or director, are not appearing in the wilful defaulter’s list of the Reserve Bank of India.
- ix. The Acquirers and the other companies, in which he is the promoter and/or director, has not been prohibited from assessing the capital market under any order/direction passed by SEBI.
- x. As on the date of this LoF the Acquirers are not associated with the Target Company and its public shareholders in any capacity.
- xi. There are no penalties levied during last eight financial years by SEBI / RBI or other regulator and stock exchanges, if any, against the Acquirers.

**d. Information about the PACs :**

No person is acting in concert with the Acquirers for the purposes of this Open Offer.

**5. DETAILS OF THE SELLERS**

The details of the Promoter and Promoter Group Sellers are as under:

Sr. No.	Name of Selling Shareholder	Nature of Entity	Part of Promoter/Promoter Group (Yes/No)	Details of Equity Shares/ Voting Rights held by the Selling Shareholders			
				Pre-Transaction*		Post-Transaction	
				No of Equity Shares	% of holding	No of Equity Shares	% of holding
1.	Dipeshkumar Ravjibhai Patel	Individual	Yes	11,10,000	2.17%	Nil	Nil
2.	Jagrutiben Jagdishbhai Patel			5,90,000	1.15%	Nil	Nil
3.	Hareshbhai Govindbhai Patel			5,79,000	1.13%	Nil	Nil
4.	Vijaykumar Bhikhabhai Patel			5,66,000	1.11%	Nil	Nil
5.	Maheshkumar Bhikhabhai Patel			5,62,000	1.10%	Nil	Nil
6.	Mitesh Kumar Patel			5,45,000	1.07%	Nil	Nil
7.	Kiritkumar Iswarbhai Patel			5,48,000	1.07%	Nil	Nil
8.	Jagdishbhai Punjabhai Patel			5,14,500	1.01%	Nil	Nil
9.	Kiritbhai Ambalal Patel			4,70,000	0.92%	Nil	Nil
10.	Sanjaykumar Chandubhai Patel			4,00,000	0.78%	Nil	Nil
<b>Total</b>				<b>58,84,500</b>	<b>11.50%</b>	Nil	Nil

**Note :**

\* Please note the difference, if any, in the percentage is due to rounding-off

Pursuant to the consummation of the Underlying Transaction and subject to compliance with the SEBI (SAST) Regulations, the Acquirers will have control over the Target Company and will become the promoters of the Target Company in accordance with the provisions of the SEBI (LODR) Regulations. Further, pursuant to the consummation of the Underlying Transaction, the Sellers, shall not hold any Equity Shares of the Target Company, and shall be declassified from the promoter and promoter group category in accordance with the provisions of Regulation 31A of the SEBI (LODR) Regulations.

**Confirmations by the Promoter Sellers**

- i. The Promoter Sellers have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992, as amended ("SEBI Act") or under any other Regulations, made under the SEBI Act.
- ii. The equity shares held by the Promoter Sellers are free from all encumbrances.
- iii. Post completion of the Offer formalities, the Promoter Sellers shall relinquish the control and management of the Target Company in favour of the Acquirers, in accordance with and in compliance with Regulation 31A of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI (LODR) Regulations, 2015").
- iv. The Promoter Sellers have not been categorized as a "Wilful Defaulter" in terms of Regulation (1) (ze) of the SEBI (SAST) Regulations, 2011. They further confirm that they and other companies, in which they were a promoter and/or directors, are not appearing in the wilful defaulter's list of the Reserve Bank of India.
- v. Based on the information available, the Promoter Sellers have not been declared a Fugitive Economic Offender under Section 12 of Fugitive Economic Offenders Act, 2018 (17 of 2018) as per Regulation 2(1) (ja) of SEBI (SAST) Regulations, 2011.
- vi. The Promoter Sellers undertake that if they acquire any Equity Shares of the Target Company during the Offer period, they will inform to the Stock Exchange and the Target Company within 24 hours of such acquisitions and they will not acquire any Equity Shares of the Target Company during the period between three working days prior to the commencement of the Tendering Period and until the closure of the Tendering Period in accordance with Regulation 18(6) of SEBI (SAST) Regulations, 2011.

## 6. BACKGROUND OF THE TARGET COMPANY

*(The disclosure mentioned under this section has been sourced from information published by the Target Company or provided by the Target Company or publicly available sources)*

- 6.1 The Target Company M/s Ramchandra Leasing and Finance Limited was originally incorporated as Ramchandra Leasing and Finance Private Limited, a Private Limited Company on February 02, 1993, under provisions of the Companies Act, 1956 (ROC Gujarat).

Subsequently having duly passed the necessary resolution in terms of Section 21/31/44 of the Companies Act, 1956 and the approval of the Central Government signified in writing having been accorded to Registrar of Companies of the said company is changed to Ramchandra Leasing and Finance Limited on 03 January 1996 and pursuant to Section 23 (1) a fresh certificate of incorporation issued by the Registrar of Companies, Gujarat (Dadra and Nagar Haveli).

- 6.2 The Company is a Non-Banking Finance Company (“NBFC”) registered with the Reserve Bank of India (“RBI”) having a certificate of Registration number 01.00109 dated March 12, 1998.
- 6.3 The Company is mainly engaged in NBFC activities such as granting loans and advances viz. personal loans, and business loans to individuals and corporates.
- 6.4 The equity shares of the Target Company are listed on BSE Limited with effect from July 11, 2014 bearing the symbol ‘RLFL’, script code 538540 and the ISIN of Equity Shares of the Target Company is INE516P01015. The status of the equity shares listed is under ‘XT’ Category in BSE.
- 6.5 Registered Office of the Target Company is situated at 201/1, Rudra Plaza, Opp. VMC Gas Office, Dandia Bazar Main Road, Vadodara, Gujarat, India – 390001 Tel. No. +91 0265-3268100 | E-mail: [landfl@gmail.com](mailto:landfl@gmail.com) Website: [www.ramchandrafinance.in](http://www.ramchandrafinance.in) , CIN: L65910GJ1993PLC018912.
- 6.6 As per data available on the MCA website, the Authorized Share Capital of the Target Company is ₹ 8,50,00,000 (Rupees Eight Crore Fifty Lakh) divided into 8,50,00,000 (Eight Crore Fifty Lakh) equity shares of Rs.1/- (Rupees One) each. The paid-up Equity Share Capital of the Target Company is ₹ 5,11,62,000/- comprising 5,11,62,000 Equity Shares of ₹ 1/- each fully paid up.
- 6.7 As The Board of Directors of the Target Company at their meeting held on November 29, 2024, has authorized a preferential allotment of upto 3,00,00,000 fully paid-up Equity Shares of face value of Rs. 1 each (“Issue Shares”) on preferential basis representing 36.97% of Emerging Voting Share Capital of the Target Company for cash at a price at a price of ₹ 2.26/- (Rupees Two and Twenty Six Paise Only) (including a premium of ₹ 1.26 /- each per Equity Share) per fully paid up Equity Share (“Preferential Issue”) (“Underlying Transaction”) for a consideration aggregating to ₹ 6,78,00,000/- (Rupees Six Crore Seventy Eight Lakh Only) to the Acquirers in compliance with the provisions of Companies Act, 2013 (“Act”) and Chapter V of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 and subsequent amendments thereto (“SEBI ICDR Regulations, 2018”), Reserve Bank of India (“RBI”), Foreign Exchange Management Act, 1999, as amended, the Foreign Exchange Management (Transfer or issue of Security by a person resident outside India) regulations, 2000, as amended ,and the rules, regulations, guidelines, clarification, notifications and circulars, if any, issued by Government of India. The members of the Target Company have given their consent for the preferential allotment in the Extra-Ordinary General Meeting held (EGM) on December 23, 2024. In the EGM held on December 23, 2024, the shareholders of the company have approved both the resolutions for increase in authorised capital as well as preferential issue.

- 6.8 Further, the RBI vide its letter bearing reference number S250/01-01-001/2025-26 dated July 04, 2025 had provided prior approval for change in shareholding and for change in management of the Target on August 18,2025 via letter bearing reference number S370/01-01-001/2025-26 respectively.
- 6.9 As on the date of LoF, there are no partly paid-up equity shares. There are no outstanding warrants or options or similar instruments convertible into Equity Shares at a later stage. No Equity Shares are subject to any lock-in obligations.
- 6.10 The Offer Price will be payable in cash, through bank transfer, by the Acquirers, in accordance with the provisions of Regulation 9(1)(a) of the SEBI (SAST) Regulations, 2011.
- 6.11 The trading in Equity Shares of the Target Company have not been suspended on BSE.
- 6.12 The Target company has not complied with the below provisions of SEBI (LODR) regulations, 2015:
- i) BSE Limited imposed fine on Company for various non-compliance with provisions of SEBI (LODR) Regulations, 2015 details as given below:

Sr. No.	Regulation	Details	Quarter/ Month	Fine / Penalty Rs.	Non Submission/ Delay submission
1	Reg. 6(1)	Appointment of Company Secretary as Compliance Officer	December 2018	92,000/-	Non-Appointment of Company Secretary
2	Reg. 6(1)	Appointment of Company Secretary as Compliance Officer	March 2019	90,000/-	Non-Appointment of Company Secretary
3	Reg. 6(1)	Appointment of Company Secretary as Compliance Officer	June 2019	91,000/-	Non-Appointment of Company Secretary
4	Reg. 6(1)	Appointment of Company Secretary as Compliance Officer	September 2019	92,000/-	Non-Appointment of Company Secretary
5	Reg. 6(1)	Appointment of Company Secretary as Compliance Officer	December 2019	66,000/-	Non-Appointment of Company Secretary
6	Reg. 34	Annual Report	March 2016	20,000/-	Delay Submission
<b>Total</b>				4,51,000/-	

*Note : The target company has paid all penalty levied by BSE Limited and there is no pending penalty to be paid by the target company*

- 6.13 As of the date of this Letter of Offer, the Share Capital structure of the Target Company is as follows:

Paid-up Equity Shares of the Target Company	No. of Equity Shares / Voting Rights	Percentage of Equity Shares / Voting Rights
Fully paid-up Equity Shares	5,11,62,000	100%
Partly paid-up Equity Shares	0	NIL
Total paid-up Equity Shares	5,11,62,000	100%
Total voting rights in TC	5,11,62,000	100%

- 6.14 The Equity Shares of the Target Company are listed and traded at BSE only bearing the symbol 'RLFL, Script Code: 538540 and the ISIN of Equity Shares of the Target Company is INE516P01015. The status of the equity shares listed is under 'XT' Category in BSE.
- 6.15 The Equity Shares are frequently traded within the meaning of definition of 'frequently traded shares' under clause (j) of Sub-Regulation (1) of Regulation (2) of the SEBI (SAST) Regulations, 2011 as of the date of PA.
- 6.16 As of the date of this Letter of Offer, there is no subsidiary or holding company of the Target Company.
- 6.17 Presently, there are no outstanding partly paid-up shares in the Target Company.
- 6.18 There has been no merger/de-merger, spin-off during the last 3 (Three) years involving the Target Company.
- 6.19 As of the date of this LoF, the composition of the Board of Directors of **RAMCHANDRA LEASING AND FINANCE LIMITED** is as under:

Sr. No.	Name	Designation	DIN/PAN
1	Mrs. Harsha Bhanshali	Non-Executive - Independent Director-Chairperson	08522254
2	Mr. Pradeep Jain	Executive Director	03363790
3	Mr. Pramod Gadiya	Non-Executive - Non-Independent Director	02258245
4	Ms. Urja Jain	Chief Financial Officer	*****2695L
5	Mr. Nitin Parmar	Independent Director	07551010
6	Mr. Dhiraj Kumar Jha*	Company Secretary & Compliance Officer	*****9597B

\*Ms. Aditi Garg has resigned from the position of Company Secretary and Compliance officer of the company and Mr. Dhiraj Kumar Jha is appointed on August 04, 2025.

*NOTE : As per rule 15(2)(a) of CHAPTER IV of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI (LODR) Regulations"), the Target Company is exempted from the compliances of the provisions regulations 17, 17A, 18, 19, 20, 21,22, 23, 24, 24A, 25, 26, 27 and clauses (b) to (i) and (t) of sub-regulation (2) of regulation 46 and para C, D and E of Schedule V.*

- 6.20 There are no directors representing the Acquirers appointed as directors on the Board of the Target Company.
- 6.21 The financial information of Target Company based on the Audited financial year ended March 31, 2025, March 31, 2024 and March 31, 2023 are as follows: **(Amt. in lacs)**

Profit & Loss Statement*	Year Ended 31.03.2025	Year Ended 31.03.2024	Year Ended 31.03.2023
	(Audited)	(Audited)	(Audited)
Income from Operations	37.63	46.27	47.23
Other Income		-	-
<b>Total Income</b>	<b>37.63</b>	<b>46.27</b>	<b>47.23</b>

<b>Total Expenditure (Excl. Depreciation and Interest)</b>	<b>35.97</b>	<b>44.43</b>	<b>45.33</b>
<b>Profit Before Exp. Item, Depreciation, Interest and Tax</b>	<b>1.66</b>	<b>1.85</b>	<b>1.90</b>
Depreciation	0.06	0.09	0.13
Interest	-	-	-
Exceptional Item	-	-	-
<b>Profit/ (Loss) Before F Tax</b>	<b>1.60</b>	<b>1.76</b>	<b>1.77</b>
Provision for Tax	0.10	0.12	0.39
<b>Profit/ (Loss) After Tax</b>	<b>1.50</b>	<b>1.64</b>	<b>1.38</b>

Balance Sheet Statement*	Year ended on March 31 (Audited)		
	2025	2024	2023
Equity Share Capital	511.62	511.62	511.62
Other Equity	49.59	40.40	38.78
Other Non-Current Liabilities	63.15	81.47	84.92
Trade Payable	13.64	72.34	84.77
Other Current Liabilities	<b>638.00</b>	<b>705.83</b>	<b>720.09</b>
<b>TOTAL</b>	0.33	0.39	0.48
Property, Plant & Equipment	17.00	14.57	10.92
Long Term Loans & Advances	617.27	687.62	589.69
Investments	3.40	-	-
Trade Receivable	-	3.26	119
Cash and Cash Equivalents	<b>638.00</b>	<b>705.84</b>	<b>720.09</b>
Short Term Loans & Advances	511.62	511.62	511.62
Other Non-Current Assets	49.59	40.40	38.78
Other Current assets	63.15	81.47	84.92
<b>TOTAL</b>	13.64	72.34	84.77

\*Source: Audited Financial Statements March 2025

Particulars	Audited Financial Statement for the Financial Year ending on March 31,		
	2025	2024	2023
Total Income	37.63	46.27	47.23
Net Profit/(Loss) for the year	1.50	1.62	1.38
Earnings per Share (₹ Per Share)	0.0029	0.0032	0.0027
Net worth/ Shareholders' funds	561.21	547.75	550.40

6.22 Pre and Post Shareholding pattern of the Target Company as of the date of this Letter of Offer is as follows: (As on June 30, 2025)

Shareholders' Category*	Shareholding and voting rights prior to the Agreement/ Preferential issue acquisition and offer		Shares/voting rights agreed to be acquired which triggered off the Regulations (pursuant to allotment under Pref. Issue and SPA)		Shares/ voting rights to be acquired in the Offer (assuming full acceptance)		Shareholding/ voting rights after the acquisition and Offer	
	(A)		(B)		(C)		i.e. = (A+B+C)	
	No.	%	No.	%	No.	%	No.	%
<b>1. Promoter and Promoter Group</b>								
a) Promoter								
Indian								
Dipeshkumar Ravjibhai Patel	11,10,000	2.17%	(11,10,000)	(2.17)	-	-	-	-
Jagrutiben Jagdishbhai Patel	5,90,000	1.15%	(5,90,000)	(1.15)	-	-	-	-
Hareshbhai Govindbhai Patel	5,79,000	1.13%	(5,79,000)	(1.13)	-	-	-	-
Vijaykumar Bhikhabhai Patel	5,66,000	1.11	(5,66,000)	(1.11)	-	-	-	-
Maheshkumar Bhikhabhai Patel	5,62,000	1.10	(5,62,000)	(1.10)	-	-	-	-
Mitesh Kumar Patel	5,45,000	1.07	(5,45,000)	(1.07)	-	-	-	-
Kiritkumar Iswarbhai Patel	5,48,000	1.07	(5,48,000)	(1.07)	-	-	-	-
Jagdishbhai Punjabhai Patel	5,14,500	1.01	(5,14,500)	(1.01)	-	-	-	-
Kiritbhai Ambalal Patel	4,70,000	0.92	(4,70,000)	(0.92)	-	-	-	-
Sanjaykumar Chandubhai Patel	4,00,000	0.78	(4,00,000)	(0.78)	-	-	-	-
-	-	-	-	-	-	-	-	-
b) Promoters other than 'a' above								
*Akhil Mittal	Nil	-	^1,79,42,250	22.11	-	-	28493310	35.11
*Pratika Sharma	Nil	-	^1,79,42,250	22.11	-	-	28493310	35.11
			-	-	-	-	-	-
<b>Total (1) (a+b)</b>	<b>58,84,500</b>	<b>11.50</b>	<b>3,58,84,500</b>	<b>44.22</b>	<b>2,11,02,120</b>	<b>26</b>	<b>5,69,86,620</b>	<b>70.21% #</b>
<b>2. Public Shareholding</b>								
a) Financial Institutions/ Banks	2,791	0.01	2,791	0.01	(2,11,02,120)	(26)	24175380	29.79
b) Resident Individuals	3,48,18,013	68.05	3,48,18,013	68.05				
c) Non Resident Indians (NRIs)	3,30,124	0.65	3,30,124	0.65				
d) Bodies Corporate	87,62,300	17.13	87,62,300	17.13				
e) Others	13,64,272	2.67	13,64,272	2.67				
<b>Total (2) Public Category (a+b+c+d+e)</b>	<b>4,52,77,500</b>	<b>88.50</b>	<b>4,52,77,500</b>	<b>55.78</b>	<b>-</b>	<b>-</b>	<b>24175380</b>	<b>29.79</b>
<b>Grand Total (1+2)</b>	<b>5,11,62,000</b>	<b>100</b>	<b>8,11,62,000</b>	<b>100</b>	<b>-</b>	<b>-</b>	<b>8,11,62,000</b>	<b>100</b>

a) The difference, if any, in the percentage is due to rounding-off.

b) \*Currently, Mr. Akhil Mittal and Ms. Pratika Sharma are the non-promoter. They will be classified as "Promoter" post completion of open offer / preferential allotment of Equity shares assuming full acceptance of 2,11,02,120 shares in the

open offer.

- c) ^On November 29, 2024, the board of directors of the Target Company approved a preferential allotment of 3,00,00,000 Equity Shares which will be allotted to the Acquirers i.e 44.21% of the total of the Emerging Voting Share Capital of the Target Company and Share Purchase Agreement (“SPA”) was executed on November 29, 2024, between Acquirers and Promoters/ Seller for acquiring 58,84,500 Equity Shares
- d) Pre-Shareholding Pattern is based on June 30, 2025.
- e) All percentages are calculated on the Total Equity Paid up Shares Capital of the Target Company, as on 10th working day after closing of tendering period.

6.23 There are no existing orders or on-going procedures against the Target Company and its Promoters, including existing selling promoters, under the SEBI Act and the regulations made thereunder or by any other regulator. Further, no penalties had been or have been levied by SEBI/ RBI or any other regulatory body against the Target Company and its Promoters, including existing promoters. Further, no statutory approvals are pending as of date.

6.24 The Target Company and its directors are not or have not been declared as ‘Fugitive Economic Offenders’ under Section 12 of the Fugitive Economic Offenders Act, 2018, including subsequent amendments thereto, nor are they or have they been categorized nor are appearing in the ‘Wilful Defaulter’ list issued by any bank, financial institution, or consortium thereof in accordance with the guidelines on wilful defaulters issued by the RBI.

6.25 The closing market price of the Equity Shares of the Target Company as of the date of the Public Announcement and the Detailed Public Statement, the trading day after the date of the Public Announcement was as below:

Particulars	Closing Market Price
November 29, 2024 the date of the PA	2.37/-
December 02, 2024 the next trading day after the PA	2.41/-
December 06, 2024 the date of the DPS*	2.58/-
December 09,2024, the next trading day after the DPS	2.63/-

(Source: [www.bseindia.com](http://www.bseindia.com))

6.26 There is no corporate action taken by the Target Company in last three years.

## 7. OFFER PRICE AND FINANCIAL ARRANGEMENTS

### 7.1 Justification of Offer Price

7.1.1 The Equity Shares of the Target Company are presently listed on BSE having the symbol **RLFL**, **Script Code: 538540** and the ISIN of Equity Shares of the Target Company is **INE516P01015**.

7.1.2 The Equity Shares of the Target Company are frequently traded on BSE during the twelve (12) calendar months preceding the month in which PA was made as set out under Regulation 2(1)(j) of SEBI (SAST) Regulation, 2011.

7.1.3 The annualized trading turnover in the Equity Shares of the Target Company based on trading volume during the Twelve calendar months prior to the month of PA (i.e. November 01, 2023 to October 31, 2024) is as set out below:

Stock Exchange	Time Period	Total Number of Equity Shares traded during the twelve calendar months prior to the month of PA	Total Number of listed Equity Shares	Annualized trading turnover (as % of total Equity Shares listed)
BSE	November 01, 2023 to October 31, 2024	3,18,73,529	5,11,62,000	62.30%

(Source: [www.bseindia.com](http://www.bseindia.com))

7.1.4 The Offer Price of ₹ 2.26/- (**Rupees Two and Twenty-Six Paisa only**) per Equity Share has been determined in terms of Regulations, 8(1) and 8(2) of the SEBI (SAST) Regulations, 2011 being the highest of the following:

Sr.	Particulars	Price (₹ per Equity Share)
A	The highest negotiated price per Equity Share of the Target Company for acquisition under any agreement attracts the obligation to make a PA of an Open Offer.	₹ 2.26/-
B	The volume-weighted average price paid or payable for acquisitions, whether by the acquirers or by any person acting in concert with him, during the 52 (Fifty-two) weeks immediately preceding the date of the public announcement.	Not Applicable
C	The highest price paid or payable for any acquisition, whether by the acquirers or by any person acting in concert with him, during the 26 (Twenty-six) weeks immediately preceding the date of the public announcement.	Not Applicable
D	The volume-weighted average market price of such Equity Shares for a period of sixty trading days immediately preceding the date of PA as traded on an exchange, provided such shares are frequently traded.	₹2.11/-
E	The per Equity Share value computed under Regulation 8(5) of the Takeover Regulations, if applicable.	Not Applicable
F	Where the shares are not frequently traded, the price determined by the Acquirers and the Manager taking into account valuation parameters including book value, comparable trading multiples and earnings per share.	Not Applicable

(Source: Certificate dated November 29, 2024, issued by CS Shreyansh M Jain Registered Valuer, (SFA) registered with IBBI having Registration Number-IBBI/RV/03/2019/12124, having its office at Kauttilya, Office No. 102, F.P. No. 327, Beside Rajni House, Khatodara, Surat-395002, Gujarat, India, Email: [rvshreyanshmjain@gmail.com](mailto:rvshreyanshmjain@gmail.com)(C) +91 95582 19019)

7.1.5 The Target Company have made an application with the Reserve Bank of India for change in shareholding and management of the Target Company, pursuant to the Share Purchase Agreement. The said approval from RBI is received vide letter dated July 04, 2025. Except for being in receipt of approval from RBI, there are no other statutory approval(s) required by the Acquirer to complete this Offer. Due to the time taken in receiving prior approval from RBI for the change in shareholding and management of the Target Company, SEBI has directed the Acquirers to pay interest at the rate of 10% (ten percent) per annum, in terms of regulation 18(11) of the Takeover Regulations for the period of delay in making payment of the Offer Price of ₹ 2.26/- (**Rupees Two and Twenty-Six Paisa only**) and applicable **Interest of ₹ 0.10/- (Paisa Ten Only)** both amounting to ₹ 2.36/- (**Rupees Two and Paise Thirty Six Only**) per Equity Share ("Offer Price plus Applicable Interest") per equity share. The calculation of period of delay and interest is provided below:

Calculation of period of delay and interest	
Particulars	Day and Date
Last date of completion of payment of consideration as per original schedule of activities if the offer had opened based on the schedule of activities determined on the basis of the of	April 21, 2025

observation letter dated February 28, 2025, issued by SEBI.	
Last date of completion of payment of consideration to the Public Shareholders of the Target Company based on the schedule of activities determined upon receipt of RBI approval vide letter dated August 18,2025	October 03,2025
Delayed Period (No. of Days)	165
Offer Price	Rs. 2.26
Interest @ 10% p.a for the delayed period	Rs. 0.10
Offer Price plus applicable Interest	Rs. 2.36

Number of days payment was delayed	Offer Price before interest on delayed payment (₹)	Amount of Applicable Interest @10% p.a. for 165 days being period of delay (₹)	Offer Price plus Applicable Interest (₹)
165	2.26/-	0.10/-	2.36/-

7.1.6 There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters under Regulation 8(9) of the SEBI (SAST) Regulations, 2011.

7.1.7 If the Acquirers acquire or agree to acquire any Equity Shares or voting rights in the Target Company during the Offer Period, whether by subscription or purchase, at a price higher than the Offer Price, the Offer Price shall stand revised to the highest price paid or payable for any such acquisition in terms of Regulation 8(8) of SEBI (SAST) Regulations, 2011.

7.1.8 Provided that no such acquisition shall be made after the 1 (One) Working Day prior to the commencement of the Tendering Period and until the expiry of the Tendering Period. Further, in accordance with Regulations 18(4) and 18(5) of the SEBI (SAST) Regulations, 2011, in case of an upward revision to the Offer Price or to the Offer Size, if any, on account of competing offers or otherwise, the Acquirers shall (i) make corresponding increases to the escrow amount (ii) make public announcement in the same newspapers in which this DPS has been published; and (iii) simultaneously notify to BSE, SEBI and the Target Company at its registered office. Such revision would be done in compliance with other formalities prescribed under the SEBI (SAST) Regulations, 2011.

7.1.9 If the Acquirers, acquires Equity Shares of the Target Company during the period of 26 (Twenty-Six) Weeks after the Tendering Period at a price higher than the Offer Price, then the Acquirers shall pay the difference between the highest acquisition price and the Offer Price, to all Public Shareholders whose Equity Shares have been accepted in the Offer within 60 (Sixty) days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another open offer under the SEBI (SAST) Regulations, 2011, or pursuant to SEBI (Delisting of Equity Shares) Regulations 2021, or open market purchases made in the ordinary course on the stock exchanges, not being negotiated acquisition of Equity Shares of the Target Company in any form.

7.1.10 As of date, there is no revision in Offer Price or Offer Size. In case of any revision in the Offer Price or Offer Size, the Acquirers shall comply with Regulation 18 of SEBI (SAST) Regulations, 2011, which are required to be fulfilled for the said revision in the Offer Price or Offer Size.

7.1.11 If there is any revision in the offer price on account of future purchases / competing offers, it will be done only up to the period prior to one (1) working day before the date of commencement of the tendering period and would be notified to the shareholders.

## 7.2 Financial Arrangements

- 7.2.1 The Total Fund Requirement for the Open Offer (assuming full acceptances) for the acquisition up to **2,11,02,120 (Two Crore Eleven Lakhs Two Thousand One Hundred And Twenty )** Equity Shares from all the Public Shareholders of the Target Company at an Offer Price of **₹ 2.26/- (Rupees Two and Twenty-Six Paise only)** and applicable Interest of **₹ 0.10/- (Paise Ten Only)** both amounting to **₹ 2.36/- (Rupees Two and Paise Thirty Six Only)** per Equity Share (“Offer Price plus Applicable Interest”) per share aggregating to **₹ 4,98,01,003.20/- (Rupees Four Crore Ninety Eight Lakh One Thousand and Three and Paise Twenty Only)** (“Offer Size”); (“Maximum Consideration”).
- 7.2.2 The Acquirers have adequate financial resources and have made firm financial arrangements for financing the acquisition of the Equity Shares under the Open Offer, in terms of Regulation 25(1) of the SEBI (SAST) Regulations, 2011. The acquisition will be financed through the internal resources of the Acquirer and no borrowings from any bank and/or financial institution are envisaged.
- 7.2.3 The Acquirers have adequate financial resources and have made firm financial arrangements for financing the acquisition of the Equity Shares under the Open Offer, further, in accordance with Regulation 22 (2) read with Regulation 25 of the SEBI (SAST) Regulations, 2011, the Acquirers have deposited cash of Rs. **₹ 1,19,22,700/- (Rupees One Crore Nineteen Lakh Twenty-Two Thousand Seven Hundred Only)** in the escrow account on **December 03, 2024**, which is more than 25 % of the consideration of open offer.
- 7.2.4 Pursuant to increase in offer price, additional amount of **₹ 5,28,000/- (Rupees Five Lakh Twenty-Eight Thousand only)** in the Escrow Account has been deposited on August 22, 2025. The aggregate of the additional amount and the amount of **₹ 1,19,22,700/- (Rupees One Crore Nineteen Lakh Twenty-Two Thousand Seven Hundred Only)** originally deposited by the Acquirers in the Escrow Account, is more than 25% of revised maximum consideration payable by the Acquirers under this Offer (assuming full acceptance of this Offer); The total revised aggregate amount is **₹ 1,24,50,700/- (Rupees One Crore Twenty Four Lakhs Fifty Thousand and Seven only)** of the revised maximum consideration payable under this Offer. Further, fixed deposits have been created against the aforesaid Escrow Amount
- 7.2.1 The Acquirers, the Manager to the Offer and IndusInd Bank Limited, a Scheduled Commercial Bank and carrying on business as of banking in India under Banking Regulations, Act, 1949 having one of its branch offices at 8th Floor Building No 8 ,Solitaire Corporate Park Guru Hargovindji Marg, Andheri East, Mumbai – 400093 Mumbai, India have entered into an Escrow Agreement dated November 29, 2024, and for the purpose of the Offer (the “Offer Escrow Agreement”). In terms of Regulation 17 of the SEBI (SAST) Regulations, 2011 the Acquirers have deposited cash of **₹ 1,24,50,700/- (Rupees One Crore Twenty Four Lakhs Fifty Thousand and Seven only)**; which is more than 25 % of the consideration in an Escrow Account bearing name and style as “**RAMCHANDRA LEASING AND FINANCE LIMITED - OPEN OFFER ESCROW ACCOUNT**” (‘Escrow Account’) opened with IndusInd Bank Limited. The cash deposit has been confirmed by the Escrow Agent. Further, fixed deposits have been created against the aforesaid Escrow Amount.
- 7.2.2 The Acquirers have authorized the Manager to the Offer to the Offer to operate and realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 2011.
- 7.2.3 Mr. Virendra Nagpal (Chartered Accountant)(Membership No.: 416004), Partner at M/s. Goyal Nagpal & Co, Chartered Accountants having its office at A-2, 161-162, 3rd Floor Sector 8, Rohini, New Delhi - 110085 vide his certification November 27, 2024 (UDIN: 24416004BKBUDG7211) certified that Mr. Akhil Mital (Acquirer – 1) have sufficient resources to meet the fund requirement for the obligation of Open Offer of the Target Company.
- 7.2.4 CA Deepesh Jain (Membership No.: 526006), Partner at M/s. Ramesh Jindal & Co, Chartered

Accountants having its office at D.S.S – 29, SHOPPING Complex , Sector 13, Hisar – 125005, Haryana vide his certification November 29,2024 (UDIN: 24526006BKAHGI3936) certified that Ms. Pratika Sharma (Acquirer – 2) have sufficient resources to meet the fund required.

- 7.2.5 The Manager is authorized to operate the Escrow Account to the exclusion of all others and been duly empowered to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.
- 7.2.6 Based on the aforesaid financial arrangements and on the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager to offer is satisfied about the ability of the Acquirer to fulfill its obligation in respect of this Offer in accordance with the SEBI (SAST) Regulations.
- 7.2.7 In case of upward revision of the Offer Price and/or the Offer Size, the Acquirers shall deposit additional appropriate amount into an Escrow Account to ensure compliance with Regulation 18(5) of the SEBI (SAST) Regulations, 2011, prior to effecting such revision.

## **8. TERMS AND CONDITIONS OF THE OFFER**

### **8.1 Operational terms and conditions**

- 8.1.1 The Offer is being made by the Acquirers to: (a) all the Public Shareholders, whose names appear in the register of members of the Target Company as of the close of business on the Identified Date; (b) the beneficial owners of the Equity Shares whose names appear as beneficiaries on the records of the respective Depositories, as of the close of business on the Identified Date; and (c) those persons who acquire the Equity Shares any time prior to the Offer Closing Date but who are not the registered Public Shareholders. The LOF shall be sent to all Public Shareholders holding Equity Shares whose names appear in the register of members of the Target Company and the records of the respective Depositories on the Identified Date.
- 8.1.2 The Offer is not a conditional offer and is not subject to any minimum level of acceptances from Public Shareholders.
- 8.1.3 The LoF will be dispatched to all the shareholders of Target Company, whose names appear in its Register of Members on August 20,2025, Wednesday the Identified Date.
- 8.1.4 The Offer is subject to the terms and conditions set out in this Letter of Offer, the PA, the DPS and any other Public Announcements that may be issued with respect to the Offer.
- 8.1.5 The LoF would also be available at SEBI's website [www.sebi.gov.in](http://www.sebi.gov.in), and shareholders can also apply by downloading such forms from the website.
- 8.1.6 This Offer is subject to (a) the receipt of the statutory and other approvals as mentioned in paragraph 8.4 of this LoF. (b) any of the conditions under preferential issue or approval from shareholder at extra ordinary general meeting dated December 23, 2024 are not met (c) approval from RBI in terms of master RBI Master Direction- Reserve Bank of India (Non-Banking Financial Company - Scale Based Regulation) Directions, 2023 dated October 19, 2023, for transfer of management and control of NBFC.(d) any of the conditions precedent under the SPA dated November 29,2024.

In terms of Regulation 23(1) of the SEBI (SAST) Regulations, 2011, if the statutory approvals are refused, the Offer would stand withdrawn. In the event of a withdrawal of the Offer, the Acquirers (through the Manager to the Offer) shall, within 2 (Two) Working Days of such withdrawal, make a public announcement, in the same newspapers in which the Detailed Public Statement was published, in accordance with Regulation 23(2) of the SEBI (SAST) Regulations, 2011 and such public announcement also will be sent to BSE, SEBI and the Target Company at its registered office.

- 8.1.7 While it would be ensured that the Letter of Offer is dispatched by the due date to all the eligible Public Shareholders as on the Identified Date, non-receipt of this Letter of Offer by any member entitled to this Offer shall not invalidate the Offer in any manner whatsoever.
- 8.1.8 The Public Shareholders who tender their Equity Shares in this Open Offer shall ensure that they have good and valid title on the Equity Shares. The Equity Shares tendered under this Offer shall be fully paid-up, free from all liens, charges, equitable interests and encumbrances and shall be tendered together with all rights attached thereto, including all rights to dividends and rights to participate in, bonus and rights issues, if any, and the tendering Public Shareholder shall have obtained all necessary consents for it to sell the Equity Shares on the foregoing basis.
- 8.1.9 The acceptance must be unconditional, absolute and unqualified. Any acceptance of this Offer which is conditional or incomplete applications, including non-submission of necessary enclosures, if any, are liable to be rejected without assigning any reason whatsoever. Further, in case the documents/forms submitted are incomplete and/or if they have any defect or modifications, the acceptance is liable to be rejected.
- 8.1.10 Any Equity Shares that are subject matter of litigation or are held in abeyance due to pending court cases/attachment orders/restriction from other statutory authorities wherein the Public Shareholder may be precluded from transferring the Equity Shares during pendency of the said litigation, are liable to be rejected if directions/orders are passed regarding the free transferability of such Equity Shares tendered under the Open Offer prior to the date of closure of the Tendering Period
- 8.1.11 In terms of the Regulation 18(9) of the SEBI (SAST) Regulations, 2011, Public Shareholders who tender their Equity Shares in the Offer shall not be entitled to withdraw such acceptance.
- 8.1.12 The acceptance of this Open Offer is entirely at the discretion of the Public Shareholders of the Target Company. The Public Shareholders may tender their Equity Shares, in dematerialized form or physical form, in the Offer at any time during the Tendering Period. Subject to the receipt of the statutory or other approvals as specified in paragraph 8.4 (Statutory and Other Approvals) of this LOF, the Acquirer has up to 10 (ten) Working Days from the Offer Closing Date to pay the consideration to the Public Shareholders whose Equity Shares are accepted in the Open Offer
- 8.1.13 The Acquirers, the Manager and the Registrar to the Offer do not accept any responsibility for any loss of documents during transit (including but not limited to Form of Acceptance, delivery instruction slips, original share certificates, share transfer forms, etc.), and Public Shareholders are advised to adequately safeguard their interest in this regard.
- 8.2 **Locked in shares:** None of the Equity Shares of the Target Company are subject to lock-in.
- 8.3 Persons eligible to participate in the offer**
- 8.3.1 The Letter of Offer shall be sent to all Public Shareholders holding Equity Shares whose names appear in register of Target Company as on the Identified Date.
- 8.3.2 This Offer is also open to persons who own Equity Shares but are not registered Public Shareholders as on the Identified Date.
- 8.3.3 All Public Shareholders who own Equity Shares and are able to tender such Equity Shares in this Offer at any time before the closure of the Tendering Period, are eligible to participate in this Offer.
- 8.3.4 The acceptance of this Offer by the Public Shareholders must be absolute and unqualified. Any acceptance to this Offer which is conditional or incomplete in any respect will be rejected without

assigning any reason whatsoever.

- 8.3.5 All Public Shareholders, including non-resident holders of Equity Shares, must obtain all requisite approvals required, if any, to tender the Offer Shares (including, without limitation, the approval from the RBI) and submit such approvals, along with the other documents required to accept this Offer in the event such approvals are not submitted, the Acquirers reserves the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the RBI or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirers reserves the right to reject such Offer Shares.
- 8.3.6 The acceptance of this Offer is entirely at the discretion of the Public Shareholders.
- 8.3.7 The Acquirers, Manager to the Offer or Registrar to the Offer accept no responsibility for any loss of any documents during transit and the Public Shareholders of the Target Company are advised to adequately safeguard their interest in this regard.
- 8.3.8 The acceptance of Equity Shares tendered in this Offer will be made by the Acquirers in consultation with the Manager to the Offer.
- 8.3.9 For any assistance, please contact the Manager to the Offer or the Registrar to the Offer.

#### **8.4 Statutory and other Approvals**

- 8.4.1 Public Shareholders of the Target Company who are either NRIs or Overseas Corporate Bodies ('OCBs') and wish to tender their Equity Shares in this Offer shall be required to submit all the applicable approvals (specific and general) from the RBI that they have obtained at the time of their acquisition of the Equity Shares of the Target Company. In the event such approvals from the RBI are not submitted, the Acquirers reserve the sole right to reject the Equity Shares tendered by such Public Shareholders in the Offer. This Offer is subject to receipt of the requisite RBI approvals, if any, for acquisition of Equity Shares by the Acquirers from NRIs and OCBs.
- 8.4.2 As of the date of this LoF, to the best of the knowledge of the Acquirers, there are no statutory approvals required to acquire the Equity Shares tendered pursuant to this Offer. However, if any statutory or other approval(s) becomes applicable prior to the completion of the Offer, the Offer would also be subject to such statutory or other approval(s) being obtained and the Acquirers shall make necessary applications for such approvals.
- 8.4.3 If any of the statutory approvals, are not met for reasons outside the reasonable control of the Acquirers, or in the event the statutory approvals are refused, the Acquirers, in terms of Regulation 23 of SEBI (SAST) Regulations, shall have a right to withdraw this Offer. In the event of withdrawal, a public announcement will be made within 2 working days of such withdrawal, in the same newspapers in which the DPS is published and such announcement will also be sent to SEBI, BSE and the Target Company.
- 8.4.4 In the event of withdrawal of this Offer, a public announcement will be made within 2 Working Days of such withdrawal, in the same newspapers in which the DPS was published/released and such public announcement will also be sent to the BSE, the SEBI and the Target Company.
- 8.4.5 In terms of Regulation 23(1) of the SEBI (SAST) Regulations, the Acquirers shall have the right to withdraw the Open Offer, in the event that, for reasons outside the reasonable control of the Acquirers, (a) any statutory or other approvals specified in this paragraph 8.4 of this LOF including the

Required Statutory Approval or those which become applicable prior to completion of the Open Offer are finally refused and/or (b) any of the conditions precedent under the SPA are not met (c) any of the conditions under preferential issue or approval from shareholder at extra ordinary general meeting dated December 23, 2024 are not met (c) approval from RBI in terms of master RBI Master Direction- Reserve Bank of India (Non-Banking Financial Company - Scale Based Regulation) Directions, 2023 dated October 19, 2023, for transfer of management and control of NBFC. In the event of such a withdrawal of the Open Offer, the Acquirers (through the Manager) shall, within 2 (two) Working Days of such withdrawal, make an announcement of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations.


- 8.4.6 Subject to the receipt of the statutory and other approvals, the Acquirer shall complete payment of consideration within 10 (ten) Working Days from the closure of the tendering period to those Public Shareholders whose documents are found valid and in order and are approved for acquisition by the Acquirer in accordance with Regulation 21 of the SEBI (SAST) Regulations. Where any statutory or other approval(s) extends to some but not all of the Public Shareholders, the Acquirer shall have the option to make payment to such Public Shareholders in respect of whom no statutory or other approval(s) are required in order to complete this Open Offer.
- 8.4.7 No approval from any bank or financial institutions is required for the purpose of this Offer.
- 8.4.8 In case of delay in receipt of any statutory or other approval(s) which may be required by the Acquirer, as per Regulation 18(11) of the SEBI (SAST) Regulations, SEBI may, if satisfied that such delay in receipt of the requisite statutory or other approval(s) was not attributable to any wilful default, failure or neglect on the part of the Acquirer to diligently pursue such approval(s), grant an extension of time for the purpose of completion of this Open Offer, subject to such terms and conditions as may be specified by SEBI, including payment of interest by the Acquirer to the Public Shareholders whose Equity Shares have been accepted in the Offer, at such rate as may be prescribed by SEBI from time to time, in accordance with Regulations 18(11) and 18(11A) of the SEBI (SAST) Regulations.

## 9. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT

- 9.1 All Public Shareholders, registered or unregistered, holding Equity Shares in dematerialized form or physical form, are eligible to participate in this Offer at any time from Offer Opening Date to Offer Closing Date.
- 9.2 A tender of Equity Shares pursuant to any of the procedures described in the Letter of Offer will constitute a binding agreement between the Acquirer and the tendering holder, including the tendering holder's acceptance of the terms and conditions of the Letter of Offer.
- 9.3 Subject to paragraph 8.4 (Statutory and Other Approvals) of this Draft Letter of Offer, all Public Shareholders, registered or unregistered, holding Equity Shares in dematerialized form or physical form, are eligible to participate in this Offer at any time from Offer Opening Date to Offer Closing Date.
- 9.4 BSE shall be the designated stock exchange for the purpose of tendering shares in the Offer ("Designated Stock Exchange").
- 9.5 The Offer will be implemented through Stock Exchange Mechanism made available by BSE in the form of separate window ("Acquisition Window") as provided under the SEBI (SAST) Regulations and SEBI's Master Circular dated February 16, 2023 bearing reference number SEBI/HO/CFD/PoD-1/P/CIR/2023/31 ("Master Circular") issued by SEBI, as amended from time to time, and notices / guidelines issued by BSE and the Clearing Corporation in relation to the mechanism / process for acquisition of shares through stock exchange pursuant to the tender offers under takeovers, buy back and delisting, as amended and updated from time to time.
- 9.6 BSE shall be the designated stock exchange for the purpose of tendering shares in the Offer.
- 9.7 All the Public Shareholders who desire to tender their Equity Shares under the offer would have to approach their respective stock brokers ("**Selling Broker(s)**"), during the normal trading hours of the secondary market during the Tendering Period.
- 9.8 The Open Offer is made to the Public Shareholders as defined in this Letter of Offer. While the Letter of Offer along with Form of Acceptance will be sent (through electronic mode or physical mode) to all

the Public Shareholders of the Target Company, whose names appear on the register of members of the Target Company and the records of the respective Depositories at the close of business hours on the Identified Date, all Public Shareholders holding Equity Shares are eligible to participate in the Open Offer at any time during the Tendering Period.

- 9.9** A separate Acquisition Window will be provided by BSE to facilitate the placing of orders. The Selling Broker would be required to place an order / bid on behalf of the Public Shareholders who wish to tender Equity Shares in the Open Offer using the Acquisition Window of BSE. Before placing the order / bid, the Selling Broker will be required to mark lien on the tendered Equity Shares. Details of such Equity Shares marked as lien in the demat account of the Public Shareholders shall be provided by the depository to the Indian Clearing Corporation Limited (“Clearing Corporation”).
- 9.10** In terms of the Master Circular, a lien shall be marked against the Equity Shares tendered in the Offer. Upon finalization of the entitlement, only the accepted quantity of Equity Shares will be debited from the demat account of the concerned Public Shareholder(s).
- 9.11** The lien marked against unaccepted Equity Shares will be released, if any, or would be returned by registered post or by ordinary post or courier (in case of physical shares) at the Public Shareholders’ sole risk. Public Shareholders should ensure that their depository account is maintained till all formalities pertaining to the Offer are completed.
- 9.12** The details of settlement number under which lien will be marked shall be informed in the issue opening circular that will be issued by BSE/Clearing Corporation, before the Offer Opening Date.
- 9.13** The Acquirers has appointed M/s. Ratnakar Securities Private Limited (“**Buying Broker**”) as his broker for the Open Offer through whom the purchases and settlement of the Offer Shares tendered under the Open Offer shall be made. The contact details of the Buying Broker are as mentioned below:

<p><b>Name: Ratnakar Securities Private Limited</b>  <b>Address:</b> 304, Sankalp Square - 2,  Near Jalaram Mandir Crossing,  Ellsbridge, Ahmedabad - 380006  <b>SEBI Registration No. –</b> INZ000191735  <b>Tel No.:</b> 079-49005200/9898004988  <b>Email:</b> <a href="mailto:info@ratnakarsecurities.com">info@ratnakarsecurities.com</a>  <b>Website:</b> <a href="http://www.ratnakarsecurities.com">www.ratnakarsecurities.com</a>  <b>Contact Person:</b> Mr. Kushal Ajay Shah</p>	
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- 9.14** Accidental omission to send the Letter of Offer to any person to whom the Open Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Open Offer in any way.
- 9.15** The Public Shareholders who have registered their email ids with the Depositories / the Target Company shall be dispatched the Letter of Offer through electronic means. If Public Shareholders who have been sent the Letter of Offer through electronic means wish to obtain a physical copy of the Letter of Offer, they may send a request in writing to the Registrar to the Offer at the address or email id mentioned on the cover page of the Letter of Offer by stating such shareholder’s name, address, number of Equity Shares held on Identified Date, client ID number, DP name /ID, beneficiary account number, and upon receipt of such request, a physical copy of the Letter of Offer shall be provided to such shareholder. The Public Shareholders who have not registered their email ids with the Depositories / the Target Company shall be dispatched the Letter of Offer through physical mode by registered post / speed post / courier. The Letter of Offer shall be sent to all Public Shareholders holding Equity Shares whose names appear in the register of members of the Target Company on the Identified Date.
- 9.16** All Public Shareholders holding the Equity Shares in dematerialized form are eligible to participate in this Offer at any time during the period from offer opening date till the Offer Closing Date (“Tendering Period”) for this Offer. Further, in accordance with the Frequently Asked Questions issued by SEBI, “FAQs - Tendering of physical shares in buyback offer/ Open Offer/ exit offer/delisting” dated February 20, 2020, SEBI Circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020 and BSE notice no 20200528-32 dated 28 May 2020, Public Shareholders holding securities in physical

form are allowed to tender shares in Open Offer. However, such tendering shall be as per the provisions of the SEBI (SAST) Regulations, 2011. The Public Announcement, the Detailed Public Statement, the Letter of Offer and the form of acceptance will also be available on the SEBI website: [www.sebi.gov.in](http://www.sebi.gov.in).

**9.17** During the Tendering Period, the tender of the Equity Shares by the Public Shareholders in this Offer will be placed through their respective selling brokers during normal trading hours of the secondary market. The cumulative quantity tendered shall be displayed on the stock exchanges website throughout the trading session at specific intervals by the stock exchanges during Tendering Period. Modification/cancellation of orders will not be allowed during the Tendering Period.

**9.18** Public Shareholders can tender their shares only through a broker with whom the shareholder is registered as client (KYC Compliant). In the event seller broker(s) are not registered with BSE or NSE, if the shareholder does not have any stock broker then that Shareholder can approach any BSE or NSE registered stock broker and can make a bid by using quick unique client code ("UCC") facility through that BSE or NSE registered stock broker after submitting the details as may be required by the stock broker to be in compliance with applicable laws and regulations. **In case Public Shareholder is not able to bid using quick UCC facility through any other BSE or NSE registered stock broker then the Public Shareholder may approach the Target Company's broker to bid by using quick UCC facility.** The Public Shareholder approaching BSE or NSE registered stock broker (with whom he does not have an account) may have to submit the following details:

**9.19 In case of shareholder being an individual**

**(A) If Public Shareholder is registered with KYC Registration Agency ("KRA") - Forms required**

- i. Central Know Your Client (CKYC) form including Foreign Account Tax Compliance Act (FATCA), In Person Verification (IPV), Original Seen and Verified (OSV) if applicable.
- ii. Know Your Client (KYC) form Documents required (all documents self-attested): Bank details (cancelled cheque)
- iii. Demat details (Demat Master /Latest Demat statement)

**(B) If Public Shareholder is not registered with KRA - Forms required**

- i. CKYC form including FATCA, IPV, OSV if applicable
- ii. KRA form
- iii. KYC form Documents required (all documents self-attested):
- iv. PAN card copy
- v. Address proof
- vi. Bank details (cancelled cheque)
- vii. Demat details (Demat master /Latest Demat statement)

***It may be noted that other than submission of above forms and documents in person verification may be required.***

**9.20 In case of Shareholder is HUF**

**(A) If Public Shareholder is registered with KYC Registration Agency ("KRA") - Forms required**

- i. CKYC form of KARTA including FATCA, IPV, OSV if applicable
- ii. KYC form documents required (all documents self-attested): Bank details (cancelled cheque)
- iii. Demat details (Demat Master /Latest Demat statement)

**(B) If Public Shareholder is not registered with KRA - Forms required**

- i. CKYC form of KARTA including FATCA, IPV, OSV if applicable
- ii. KRA form
- iii. Know Your Client (KYC) form Documents required (all documents self-attested):
- iv. PAN card copy of HUF & KARTA
- v. Address proof of HUF & KARTA
- vi. HUF declaration

- vii. Bank details (cancelled cheque)
- viii. Demat details (Demat master /Latest Demat statement)

***It may be noted that other than submission of above forms and documents in person verification may be required.***

#### **9.21 In case of Public Shareholder other than Individual and HUF**

##### **(A) If Public Shareholder is KRA registered - Form required**

- i. Know Your Client (KYC) form Documents required (all documents certified true copy) Bank details (cancelled cheque)
- ii. Demat details (Demat master /Latest Demat statement)
- iii. FATCA, IPV, OSV if applicable
- iv. Latest list of directors/authorised signatories/partners/trustees
- v. Latest shareholding pattern
- vi. Board resolution
- vii. Details of ultimate beneficial owner along with PAN card and address proof
- viii. Last 2 years financial statements

##### **(B) If Public Shareholder is not KRA registered: Form required**

- i. KRA form
- ii. Know Your Client (KYC) form Documents required (all documents certified true copy):
  - a. PAN card copy of company/ firm/trust
  - b. Address proof of company/ firm/trust
  - c. Bank details (cancelled cheque)
- iii. Demat details (Demat Master /Latest Demat statement)
- iv. FATCA, IPV, OSV if applicable
- v. Latest list of directors/authorised signatories /partners/trustees
- vi. PAN card copies & address proof of directors/authorised signatories/partners/trustees
- vii. Latest shareholding pattern
- viii. Board resolution/partnership declaration
- ix. Details of ultimate beneficial owner along with PAN card and address proof
- x. Last 2 years financial statements
- xi. MOA/Partnership deed /trust deed

***It may be noted that, other than submission of the above forms and documents, in person verification may be required. It may be noted that the above-mentioned list of documents is an indicative list. The requirement of documents and procedures may vary from broker to broker.***

#### **9.22 Procedure for tendering Equity Shares held in dematerialized form**

- 9.22.1 The Public Shareholders who are holding Equity Shares in electronic/ dematerialized form and who desire to tender their Equity Shares in this Offer shall approach their respective selling broker indicating to their Selling Broker the details of Equity Shares that such Public Shareholder intends to tender in this Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period.
- 9.22.2 The Selling Broker(s) would be required to place an order/bid on behalf of the Public Shareholders who wish to tender Equity Shares in the Offer using the Acquisition Window of the Stock Exchanges. Before placing the order/bid, the Public Shareholder would be required to transfer the tendered Equity Shares to the Clearing Corporation, by using the early pay in mechanism as prescribed by the stock exchanges or the Clearing Corporation, prior to placing the order/bid by the selling broker.
- 9.22.3 Upon finalization of the entitlement, only accepted quantity of shares shall be debited from the demat account of the Public Shareholders.
- 9.22.4 Upon placing the order, the selling broker shall provide Transaction Registration Slip (TRS) generated by the stock exchange bidding system to the Equity Shareholder. TRS will contain details of order submitted like bid ID No., DP ID, Client ID, no. of Equity Shares tendered, etc.

- 9.22.5 On receipt of TRS from the respective seller broker, the Public Shareholder has successfully placed the bid in the Offer.
- 9.22.6 Modification/cancellation of orders will not be allowed during the Tendering Period of the offer.
- 9.22.7 For custodian participant, orders for demat Equity Shares early pay-in is mandatory prior to confirmation of order by the custodian. The custodians shall either confirm or reject orders not later than 6:00 PM on the last day of the Tendering Period. Thereafter, all unconfirmed orders shall be deemed to be rejected.
- 9.22.8 The details of settlement number for early pay-in of Equity Shares shall be informed in the issue opening circular that will be issued by the Stock Exchanges / Clearing Corporation, before the opening of the Offer.
- 9.22.9 The Public Shareholders will have to ensure that they keep their DP account active and unblocked to successfully facilitate the tendering of the Equity Shares and to receive credit in case of return of Equity Shares due to rejection or due to prorated offer.
- 9.22.10 The cumulative quantity tendered shall be made available on the website of the BSE ([www.bseindia.com](http://www.bseindia.com)) throughout the trading sessions and will be updated at specific intervals during the Tendering Period.

### **9.23 Procedure for tendering Equity Shares held in physical form**

- 9.23.1 In accordance with the Frequently Asked Questions issued by SEBI, 'FAQs – Tendering of physical shares in buyback offer/Open Offer /exit offer /delisting' dated February 20, 2020 and SEBI circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020 issued by SEBI the Public Shareholders holding securities in physical form are allowed to tender Equity Shares in Offer through tender offer route. However, such tendering shall be as per the provisions of respective regulations.
- 9.23.2 Public Shareholders who are holding physical Equity Shares and intend to participate in the Offer will be required to approach their respective Selling Broker along with complete set of documents for verification procedures to be carried out including the:
- i. The Form of Acceptance duly signed (by all Public Shareholders in case shares are in joint names) in the same order in which they hold the Equity Shares;
  - ii. Original share certificates;
  - iii. Valid share transfer form(s) duly filed and signed by the transferors (i.e. by all registered Public Shareholders in same order and as per the specimen signatures registered with the Target Company and duly witnessed at the appropriate place authorizing the transfer in favour of the Acquirer's);
  - iv. Self-attested copy of Public Shareholders' PAN Card;
  - v. Any other relevant documents such as (but not limited to):
  - vi. Duly attested power of attorney if any person other than the Public Shareholder has signed the relevant Form of Acceptance.
  - vii. Notarized copy of death certificate/succession certificate or probated will, if original Public Shareholder has deceased.
  - viii. Necessary corporate authorizations, such as board resolutions etc., in case of companies
  - ix. In addition to the above, if the address of the Public Shareholder has undergone a change from the address registered in the register of members of the Target Company, the Public Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: valid aadhar card, voter identity card or passport.
- 9.23.3 Selling Broker should place order on the Acquisition Window with relevant details as mentioned on the physical share certificate(s). Upon placing the order, the Selling Broker shall provide a TRS generated by the exchange bidding system to the Public Shareholder. TRS will contain the details of order submitted like folio no., certificate no., distinctive no., number of Equity Shares tendered etc.
- 9.23.4 After placement of order, as mentioned in paragraph 9.5.3, the Selling Broker / eligible Public Shareholder must ensure delivery of the Form of Acceptance-cum-Acknowledgement, TRS, original share certificate(s), valid share transfer form(s) and other required documents either by registered

post or courier or hand delivery to the Registrar to the Offer (at the address mentioned on the cover page not later than 2 (Two) days from the Offer Closing Date (by 5 PM). The envelope should be super scribed as “Limited Open Offer”. One copy of the TRS will be retained by the Registrar to the Offer and it will provide acknowledgement of the same to the Selling Broker.

- 9.23.5 Public Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the physical Equity Shares by the Acquirers shall be subject to verification as per SEBI (SAST) Regulations, 2011 and any further directions issued in this regard. The Registrar to the Offer will verify such orders based on the documents submitted on a daily basis and till such time the BSE shall display such orders as unphysical bids. Once, Registrar to the Offer confirms the orders it will be treated as ‘confirmed bids’.
- 9.23.6 Public Shareholders who wish to offer their physical Equity Shares in the Offer are requested to send their original documents as will be mentioned in the LOF to the Registrar to the Offer so as to reach them on or before Offer Closing Date.
- 9.23.7 In case, any person has submitted Equity Shares in physical form for dematerialization, such Equity Shareholders should ensure that the process of getting the Equity Shares dematerialized is completed well in time so that they can participate in the Offer before Closing Date.

#### **9.24 Acceptance of Equity Shares**

- 9.24.1 Registrar to the Offer shall provide details of order acceptance to Clearing Corporation within specified timelines.
- 9.24.2 In the event that the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than the number of Equity Shares offered, the Acquirers shall accept those Equity Shares validly tendered by the Public Shareholders on a proportionate basis in consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in nonmarketable lots, provided that acquisition of Equity Shares from a Public Shareholder shall not be less than the minimum marketable lot, or the entire holding if it is less than the marketable lot.
- 9.24.3 In case of any practical issues, resulting out of rounding-off of Equity Shares or otherwise, the Acquirers will have the authority to decide such final allocation with respect to such rounding-off or any excess of Equity Shares or any shortage of Equity Shares.

#### **9.25 Procedure for tendering the shares in case of non-receipt of Letter of Offer**

- 9.25.1 Public Shareholders who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.
- 9.25.2 A Public Shareholder may participate in the Offer by approaching their Selling Broker and tender Equity Shares in the Offer as per the procedure mentioned in the Draft Letter of Offer.
- 9.25.3 The Draft Letter of Offer will be dispatched to all the Public Shareholders of the Target Company, whose names appear on the register of members of the Target Company on the Identified Date.
- 9.25.4 In case of non-receipt of the Letter of Offer, such Public Shareholders of the Target Company may download the same from the SEBI website i.e. [www.sebi.gov.in](http://www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company.

#### **9.26 Settlement Process**

- 9.26.1 On closure of the Offer, reconciliation for acceptances shall be conducted by the Manager to the Offer and the Registrar to the Offer and the final list of accepted Equity Shares tendered in this

- Offer shall be provided to the designated stock exchanges to facilitate settlement on the basis of Equity Shares transferred to the Clearing Corporation.
- 9.26.2 The settlement of trades shall be carried out in the manner similar to settlement of trades in the acquisition Window Circulars.
- 9.26.3 For Equity Shares accepted under the Offer, the Eligible Shareholders will receive funds payout directly in their respective bank accounts (in case of demat Equity Shares, in the bank accounts which are linked to the respective demat accounts) / as per secondary market pay-out mechanism (in case of physical Equity Shares). However, in the event that the pay-outs are rejected by the Public Shareholder's bank accounts due to any reason, the pay-out will be transferred to their respective Selling Broker's settlement accounts and their respective Selling Brokers will thereafter transfer the consideration to their respective Public Shareholders. The Public Shareholders will be required to independently settle fees, dues, statutory levies or other charges (if any) with their Selling Brokers.
- 9.26.4 In case of certain client types viz. NRI, foreign clients etc. (where there are specific RBI and other regulatory requirements pertaining to funds pay-out) who do not opt to settle through custodians, the funds pay-out would be given to their respective selling broker's settlement accounts for releasing the same to their respective shareholder's account onwards.
- 9.26.5 The Public Shareholders will have to ensure that they keep the DP account active and unblocked to receive credit in case of return of Equity Shares, due to rejection or due to non –acceptance of the shares under the Offer.
- 9.26.6 The funds payout pertaining to the bids of NRIs, foreign shareholders and/or bids confirmed by custodians, will be transferred to the Selling Broker's settlement accounts or the settlement bank account of the custodian, in accordance with the applicable mechanism prescribed by the designated stock exchange and the Clearing Corporation from time to time.
- 9.26.7 Excess demat Equity Shares or unaccepted demat Equity Shares, if any, tendered by the Public Shareholders would be returned to them by the Clearing Corporation.
- 9.26.8 Any excess physical Equity Shares, to the extent tendered but not accepted, will be returned back to the Eligible Shareholder(s) directly by Registrar to the Offer.
- 9.26.9 The direct credit of Equity Shares shall be given to the demat account of Acquirers as indicated by the Buying Broker.
- 9.26.10 Once the basis of acceptance is finalized, the Clearing Corporation would facilitate clearing and settlement of trades by transferring the required number of Equity Shares to the demat account of Acquirers.
- 9.26.11 Unaccepted share certificate(s), transfer deed(s) and other documents, if any, will be returned by registered post at the registered shareholders'/ unregistered owners' sole risk to the sole/ first Shareholder/ unregistered owner. The Target Company is authorized to split the share certificate and issue new consolidated share certificate for the unaccepted Equity Shares, in an event the Equity Shares accepted by the Target Company are less than the Equity Shares tendered in the Offer by the Public Shareholders holding Equity Shares in the physical form.
- 9.26.12 In case of partial or non-acceptance of orders, the balance demat Equity Shares shall be returned directly to the demat accounts of the Public Shareholders. However, in the event of any rejection of transfer to the demat account of the Public Shareholder for any reason, the demat Equity Shares shall be released to the securities pool account of their respective selling broker and the selling broker will thereafter transfer the balance Equity Shares to the respective Public Shareholders.
- 9.26.13 Any Equity Shares that are subject matter of litigation or are held in abeyance due to pending court cases / attachment orders / restriction from other statutory authorities wherein the Public Shareholder may be precluded from transferring the Equity Shares during pendency of the said litigation are liable to be rejected if directions / orders regarding these Equity Shares are not received together with the Equity Shares tendered under the Offer.
- 9.26.14 If Public Shareholders bank account details are not available or if the fund transfer instruction is rejected by RBI or bank, due to any reasons, then the amount payable to Public Shareholders will be transferred to the Selling Broker for onward transfer to the Public Shareholder.
- 9.26.15 Public Shareholders who intend to participate in the Offer should consult their respective selling broker for any cost, applicable taxes, charges and expenses (including brokerage) that may be levied by the selling broker upon the Public Shareholders for tendering Equity Shares in the offer

(secondary market transaction). The Offer consideration received by the Public Shareholders, in respect of accepted Equity Shares, could be net of such costs, applicable taxes, charges and expenses (including brokerage) and the Target Company accepts no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the Public Shareholders.

- 9.26.16 In case of delay in receipt of any statutory approval(s), SEBI has the power to grant extension of time to Acquirers for payment of consideration to the Public Shareholders of the Target Company who have accepted the Offer within such period, subject to Acquirers agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18(11) of the SEBI (SAST) Regulations, 2011.

## 10. Note on taxation

**THE SUMMARY OF THE TAX CONSIDERATIONS ARE BASED ON THE CURRENT PROVISIONS OF THE INCOME-TAX ACT, 1961 ("INCOME TAX ACT") AND THE REGULATIONS THEREUNDER THE LEGISLATIONS, THEIR JUDICIAL INTERPRETATION AND THE POLICIES OF THE REGULATORY AUTHORITIES ARE SUBJECT TO CHANGE FROM TIME TO TIME, AND THESE MAY HAVE A BEARING ON THE IMPLICATIONS LISTED BELOW. ACCORDINGLY, ANY CHANGE OR AMENDMENTS IN THE LAW OR RELEVANT REGULATIONS WOULD NECESSITATE A REVIEW OF THE BELOW.**

**THE JUDICIAL AND THE ADMINISTRATIVE INTERPRETATIONS THEREOF, ARE SUBJECT TO CHANGE OR MODIFICATION BY SUBSEQUENT LEGISLATIVE, REGULATORY, ADMINISTRATIVE OR JUDICIAL DECISIONS. ANY SUCH CHANGES COULD HAVE DIFFERENT INCOME-TAX IMPLICATIONS. THIS NOTE ON TAXATION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY MANNER ONLY AND IS NOT A COMPLETE ANALYSIS OR LISTING OF ALL POTENTIAL TAX CONSEQUENCES OF THE DISPOSAL OF EQUITY SHARES.**

**THE IMPLICATIONS ARE ALSO DEPENDENT ON THE SHAREHOLDERS FULFILLING THE CONDITIONS PRESCRIBED UNDER THE PROVISIONS OF THE RELEVANT SECTIONS UNDER THE RELEVANT TAX LAWS. IN VIEW OF THE PARTICULARISED NATURE OF INCOME-TAX CONSEQUENCES, SHAREHOLDERS ARE REQUIRED TO CONSULT THEIR TAX ADVISORS FOR THE APPLICABLE TAX PROVISIONS INCLUDING THE TREATMENT THAT MAY BE GIVEN BY THEIR RESPECTIVE TAX OFFICERS IN THEIR CASE AND THE APPROPRIATE COURSE OF ACTION THAT THEY SHOULD TAKE.**

**THE SUMMARY OF INCOME-TAX IMPLICATIONS, RELATING TO THE TREATMENT OF INCOME-TAX IN THE CASE OF TENDERING OF LISTED EQUITY SHARES IN OPEN OFFER, AS SET OUT BELOW SHOULD BE TREATED AS INDICATIVE AND FOR GUIDANCE PURPOSES ONLY.**

### 1. General:

- a) The basis of charge of Indian income-tax depends upon the residential status of the taxpayer during a tax year. The Indian tax year runs from April 1 until March 31. A person who is an Indian tax resident is liable to income-tax in India on his worldwide income, subject to certain tax exemptions, which are provided under the Income Tax Act. A person who is treated as a non-resident for Indian income-tax purposes is generally subject to tax in India only on such person's India-sourced income (i.e., income which accrues or arises or deemed to accrue or arise in India) as also income received by such persons in India. In case of shares of a company, the Source of income from shares will depend on the "situs" of such shares. As per judicial precedents, generally the "suits" of the shares is where a company is "incorporated" and where its shares can be transferred.
- b) Accordingly, since the Target Company is incorporated in India, the Target Company's shares should be deemed to be "situated" in India and any gains arising to a non-residents on transfer of such shares should be taxable in India under the Income Tax Act.

- c) Further, the non-resident shareholder can avail benefits of the Double Taxation Avoidance Agreement (“DTAA”) between India and the respective country of which the said shareholder is tax resident subject to satisfying relevant conditions including non-applicability of General Anti Avoidance Rule (“GAAR”) and providing and maintaining necessary information and documents as prescribed under the Income Tax Act.
- d) The Income Tax Act also provides for different income-tax regimes/ rates applicable to the gains arising from the tendering of shares under the Offer, based on the period of holding, residential status, classification of the shareholder and nature of the income earned, etc.
- e) The summary of income-tax implications on tendering of listed equity shares on recognised stock exchanges in India is set out below. All references to equity shares herein refer to listed equity shares unless stated otherwise.

**2. Classification of Shareholders:** Shareholders can be classified under the following categories:

- a) Resident Shareholders being:
  - i. Individuals, Hindu Undivided Family (HUF), Association of Persons (“AOP”) and Body of Individuals (“BOI”)
  - ii. Others
- b) Non-Resident Shareholders being:
  - i. Non-Resident Indians (NRIs)
  - ii. Foreign Institution Investors (FIIs) / Foreign Portfolio Investors (FPIs)
  - iii. Others:
    - Company
    - Other than company

**3. Classification of Income:** Shares can be classified under the following two categories

- a) Shares held as investment (Income from transfer taxable under the head “Shares held as investment (“Capital Gains”)
- b) Shares held as stock-in-trade (Income from transfer taxable under the head “Profits and Gains from Business or Profession”)

Gains arising from the transfer of shares may be treated either as “capital gains” or as “business income” for income-tax purposes, depending upon whether such shares were held as a capital asset or trading asset (i.e., stock-in-trade).

**4. Share held as investment:** As per the provisions of the Income Tax Act, where the shares are held as investments (i.e., capital asset), income from Capital Gains in the hands of shareholders will be computed as per provisions of Section 48 of the Income Tax Act.

**5. Period of holding:** Depending on the period for which the shares are held, the gains will be taxable as “short term capital gain” or “long-term capital gain”:

- a) In respect of equity shares held for a period less than or equal to 12 (Twelve) months prior to the date of transfer, the same should be treated as a “short term capital asset”, and accordingly the gains arising therefrom should be taxable as “short term capital gains” (“STCG”)
- b) Similarly, where equity shares are held for a period more than 12 (Twelve) months prior to the date of transfer, the same should be treated as a “long term capital asset”, and accordingly the gains arising therefrom should be taxable as “long term capital gains” (“LTCG”).

- 6. Tendering of Shares in the Offer through a Recognized Stock Exchange in India:** Where a transaction for transfer of such equity shares (i.e., acceptance under an open offer) is transacted through recognised stock exchanges and is chargeable to Securities Transaction Tax (“STT”), then the taxability will be as under (for all categories of shareholders):
- a) The Finance Act, 2018 has withdrawn the exemption under section 10(38) for LTCG arising from transfer of equity shares on or after April 1, 2018. Section 112A of the Income Tax Act provides for taxation of income arising from the transfer of such shares, which is explained in the following paragraphs.
  - b) The gain accrued on such equity shares till January 31, 2018 has been exempted by providing that for the purpose of computing LTCG the cost of shares acquired before February 1, 2018 shall be the higher of the following:
    - i. Actual cost of acquisition; or
    - ii. Lower of: (A) fair market value, and (B) full value of consideration received or accruing as a result of the transfer of the shares. Fair market value has been defined to mean the highest price of the equity share quoted on any recognized stock exchange on January 31, 2018.
  - c) After taking into account the exemption provided above, LTCG arising from transfer of equity shares, exceeding Rs.100,000, will be taxable at 10.00% without allowing the benefit of indexation.
  - d) However, section 112A of the Income Tax Act shall not apply if such equity shares were acquired on or after October 1, 2004 and securities transaction tax (‘STT under Chapter VII of Finance (No. 2) Act, 2004’) was not paid. In this regard, the Central Government has issued a notification no. 60/2018/F. No. 370142/9/2017-TPL dated October 1, 2018, providing certain situations wherein section 112A of the Income Tax Act will continue to be applicable even if STT is not paid at the time of acquisition of equity shares. The notification provides for the following situations:
    - i. Where acquisition of existing listed equity share in a company, whose equity shares are not frequently traded on recognised stock exchanges of India, was made through a preferential issue, subject to certain exceptions;
    - ii. Where transaction for acquisition of existing listed equity share in a company was not entered through recognised stock exchanges of India, subject to certain exceptions;
    - iii. Acquisition of equity share of a company during the period beginning from the date on which the company was delisted from recognised stock exchanges and ending on the date on which the company was again listed on recognised stock exchanges in accordance with the Securities Contracts (Regulation) Act, 1956 read with the SEBI Act and any rules made thereunder. The notification inter alia provides certain exceptions to the above situations where the provisions of Section 112A will not apply.
  - e) Where provisions of section 112A are not applicable, LTCG will be chargeable to tax at 20.00%. However, for a resident shareholder, an option is available to pay tax on such LTCG under section 112 at either 20.00% with indexation or 10.00% without indexation.
  - f) STCG arising from such transaction will be subject to tax @ 15.00% under Section 111A of the Income Tax Act.
  - g) Further, in case of resident Individual or HUF, the benefit of maximum amount which is not chargeable to income-tax is required to be considered while computing tax on such LTCG or STCG taxable under Section 112, 112A or 111A of the Income Tax Act. In addition to the above LTCG or STCG tax, applicable Surcharge, Health and Education Cess are leviable.

- h) Minimum alternate tax (“MAT”) implications will get triggered in the hands of a resident corporate shareholder. Foreign companies will not be subject to MAT if the country of residence of such of the foreign country has entered into a DTAA with India and such foreign company does not have a permanent establishment in India in terms of the DTAA.
- i) Non-resident shareholders can avail beneficial provisions of the applicable DTAA entered into by India subject to fulfilling of the relevant conditions and the documentary compliance prescribed under the Income Tax Act.

**7. Shares held as Stock-in-Trade:** If the shares are held as stock-in-trade by any of the eligible Shareholders of the Target Company, then the gains will be characterised as business income and taxable under the head “Profits and Gains from business and profession”.

**a. Resident Shareholders:**

Profits of:

- a. Individuals, HUF, AOP and BOI will be taxable at applicable slab rates.
- b. Domestic companies having total turnover or gross receipts during the previous year 2017-18 not exceeding Rs. 400 crore will be taxable @ 25.00% from AY 2020-21.
- c. Domestic Companies opted for new Tax regime u/s 115BAA of Income Tax Act (“ITA”) will be taxable at 22.00%
- d. For persons other than stated in (A) ,(B) and (C) above, profits will be taxable @ 30.00%.

No benefit of indexation by virtue of period of holding will be available in any case.

**b. Non Resident Shareholders**

(A) Non-resident Shareholders can avail beneficial provisions of the applicable DTAA entered into by India with the relevant shareholder country but subject to fulfilling relevant conditions and maintaining & providing necessary documents prescribed under the Income Tax Act.

(B) Where DTAA provisions are not applicable:

- For non-resident individuals, HUF, AOP and BOI, profits will be taxable at slab rates
- For foreign companies, profits will be taxed in India @ 40.00%
- For other non-resident Shareholders, such as foreign firms, profits will be taxed in India @ 30.00%.

In addition to the above, applicable Surcharge, Health and Education Cess are leviable for Resident and NonResident Shareholders.

**8. Tax Deduction at Source**

**(a) In case of Resident Shareholder**

In absence of any specific provision under the Income Tax Act, the Acquirer is not required to deduct tax on the consideration payable to resident Shareholders pursuant to the said offer.

**(b) In case of Non-resident Shareholders**

- (i) In case of FIIs: Section 196D of the Income Tax Act provides for specific exemption from withholding tax in case of Capital Gains arising in hands of FIIs. Thus, no withholding of tax is required in case of consideration payable to FIIs.

- (ii) In case of other non-resident Shareholders (other than FIIs) holding Equity Shares of the Target Company: Section 195(1) of the Income Tax Act provides that any person responsible for paying to a non-resident, any sum chargeable to tax is required to deduct tax at source (including applicable surcharge and cess). Subject to regulations in this regard, wherever applicable and it is required to do so, tax at source (including applicable surcharge and cess) shall be deducted at appropriate rates as per the Income Tax Act read with the provisions of the relevant DTAA, if applicable. In doing this, the Acquirer will be guided by generally followed practices and make use of data available in the records of the Registrar to the Offer except in cases where the non-resident Shareholders provide a specific mandate in this regard.

Since the Offer is through the stock exchange, the responsibility of discharging the tax due on the gains (if any) is primarily on the non-resident Shareholder. The non-resident Shareholder must compute such gains (if any) on this transaction and immediately pay applicable taxes in India, if applicable, in consultation with their custodians/ authorized dealers/ tax advisors appropriately.

The non-resident Shareholders must file their tax return in India inter alia considering gains arising pursuant to this Offer in consultation with their tax advisors. The non-resident Shareholders undertake to indemnify the Acquirer if any tax demand is raised on the Acquirer on account of gains arising to the non-resident Shareholders pursuant to this Offer. The non-resident Shareholders also undertake to provide the Acquirer, on demand, the relevant details in respect of the taxability / non-taxability of the proceeds pursuant to this Offer, copy of tax return filed in India, evidence of the tax paid etc.

## 9. Rate of Surcharge and Cess

In addition to the basic tax rate, applicable Surcharge, Health and Education Cess are currently leviable as under:

### (a) Surcharge

- i) In case of domestic companies other than companies opted for new tax regime u/s 115BAA of ITA: Surcharge @ 12.00% is leviable where the total income exceeds Rs. 10 crore and @ 7.00% where the total income exceeds Rs. 1 crore but less than Rs. 10 crore.
- ii) In case of domestic companies opted for new tax regime u/s 115BAA of ITA : Flat Surcharge of 10.00% is leviable on total income of the company.
- iii) In case of companies other than domestic companies: Surcharge @ 5.00% is leviable where the total income exceeds Rs. 10 crore and @ 2.00% where the total income exceeds Rs.1 crore but less than Rs.10 crore.
- iv) In case of individuals, HUF, AOP, BOI (Who opted for Old Tax Regime and disclosing sale of shares as business income): Surcharge @10.00% is leviable where the total income exceeds Rs. 50 lacs but less than Rs.1 crore, @15.00% where the total income exceeds Rs.1 crore but less than Rs. 2crore, @25.00% where the total income exceeds Rs. 2 crore but less than Rs. 5 crore and @37.00% where the total income exceeds Rs. 5 crore.
- v) In case of individuals, HUF, AOP, BOI (Who opted for New Tax Regime and disclosing sale of shares as business income): The surcharge rate will be same as mentioned in (iv) above subject to maximum cap of 25.00%
- vi) In case of individuals, HUF, AOP, BOI (Disclosing sale of shares as Capital Gain): The surcharge rate will be applicable same as mentioned in (iv) above subject to maximum cap of 15.00%
- vii) In case of Firm and Local Authority: Surcharge @12.00% is leviable where the total income exceeds Rs. 1 crore.

### (b) Cess

Health and Education Cess @ 4.00% is currently leviable in all cases.

THE ABOVE NOTE ON TAXATION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY MANNER ONLY AND DOES NOT PURPORT TO BE A COMPLETE ANALYSIS OR LISTING OF ALL POTENTIAL TAX CONSEQUENCES OF THE DISPOSAL OF THE EQUITY SHARES. THIS NOTE IS NEITHER BINDING ON ANY REGULATORS NOR CAN THERE BE ANY ASSURANCE THAT THEY WILL NOT TAKE A POSITION CONTRARY TO THE COMMENTS MENTIONED HEREIN. HENCE, YOU SHOULD CONSULT WITH YOUR OWN TAX ADVISORS FOR THE TAX PROVISIONS APPLICABLE TO YOUR PARTICULAR CIRCUMSTANCES.

THE ACQUIRER AND THE MANAGER TO THE OPEN OFFER DO NOT ACCEPT NOR HOLD ANY RESPONSIBILITY FOR ANY TAX LIABILITY ARISING TO ANY PUBLIC SHAREHOLDER AS A REASON OF THIS OPEN OFFER.

## 11. DOCUMENTS FOR INSPECTION

Public Announcement (PA), Detailed Public Statement (DPA), Draft Letter of Offer (DLOF) and Letter of Offer (LOF) are available on website of Manager to the Offer– Rarever Financial Advisors Private Limited (Link : [www.rarever.in](http://www.rarever.in) ).

The following documents are regarded as material documents and are available for inspection from 10.30 A.M. to 1.00 P.M. on any Working Day, except Saturdays, Sundays and Holidays until the closure of the Offer at the office of the Manager to the Offer to the Offer – Rarever Financial Advisors Private Limited., 807, Iconic Shyamal, Shyamal Cross Road, 132 Ring Road, Satellite, Manekbag, Ahmedabad - 380015, Gujarat, India

1. The Certificate of Incorporation along with the Memorandum and Articles of Association of the Target Company.
2. Mr. Virendra Nagpal (Chartered Accountant) (Membership No.: 416004), Partner at M/s. Goyal Nagpal & Co, Chartered Accountants having its office at A-2, 161-162, 3<sup>rd</sup> Floor Sector 8, Rohini, New Delhi - 110085 vide his certification November 27,2024 (UDIN: 24416004BKBUDG7211) certified that Mr. Akhil Mital (Acquirer – 1) have sufficient resources to meet the fund requirement for the obligation of Open Offer of the Target Company.
3. CA Deepesh Jain (Membership No.: 526006), Partner at M/s. Ramesh Jindal & Co, Chartered Accountants having its office at D.S.S – 29, SHOPPING Complex , Sector 13, Hisar – 125005, Haryana vide his certification November 29,2024 (UDIN: 24526006BKAHGI3936) certified that Ms. Pratika Sharma (Acquirer – 2) have sufficient resources to meet the fund required.
4. Audited Financial Reports of the Target Company for last three years.
5. Copy of Share Purchase Agreements dated November 29, 2024 entered into between the Acquirers and Sellers.
6. Copy of Escrow Agreement between the Acquirers, Banker to the Offer and Manager to the Offer.
7. Copy of Bank Statement from IndusInd Bank Limited confirming the cash deposit of ₹ **1,19,22,700/- (Rupees One Crore Nineteen Lakh Twenty Two Thousand Seven Hundred Only)**; which is more than 25% of the consideration in the Escrow Account.
8. Copy of Public Announcement filed on November 29, 2024 and published copy of the Detailed Public Statement, which appeared in the newspapers on December 06, 2024.
9. A copy of the recommendation made by the Committee of Independent Directors of the Target Company.
10. Memorandum of Understanding between the Acquirers and Rarever Financial Advisors Private Limited ('Manager to the Offer').
11. Due diligence certificate dated December 13, 2024, submitted to SEBI by Rarever Financial Advisors Private Limited ("Manager to the Offer").
12. Copy of SEBI observation letter, bearing reference number SEBI/HO/CFD/DCR/RAC-1/P/OW/2025/6567/1 dated February 28, 2025 received from SEBI.
13. A copy of the recommendation dated made by the Committee of Independent Directors (IDC) of the Target Company.
14. Consent letter from M/s. Ratnakar Securities Private Limited ('Buying Broker').

- 15. Copy of consent letter of M/s. Purva Sharegistry (India) Private Limited. ('Registrar to the Offer').
- 16. certificate dated *November 29, 2024*, issued by *CS SHREYANSH M JAIN* Registered Valuer, (SFA) registered with IBBI having Registration Number-*IBBI/RV/03/2019/12124*, having its office at *at 2005-A, Rathi Palace, Ring Road, Surat – 395002, Gujarat, India .Email: rvshreyanshmjain@gmail.com(C) +91 95582 19019*), certifying the computation of the Offer Price;
- 17. RBI approval letter bearing reference number *S250/01-01-001/2025-26* dated July 04, 2025 and *S370/01-01-001/2025-26* dated August 18,2025 respectively.

**12. DECLARATION BY ACQUIRERS**

For the purpose of disclosures in this Letter of Offer relating to the Target Company, the Acquirers have relied on the information provided by the Target Company and have not independently verified the accuracy of details of the Target Company. Subject to the aforesaid, the Acquirers, accept full responsibility for the information contained in this Draft Letter of Offer and also accept responsibility for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations, 2011. The Acquirers shall be responsible for ensuring compliance with the SEBI (SAST) Regulations, 2011.

<b>For and on behalf of the Acquirers</b>	
<b>Sd/-</b> <b>Mr. Akhil Mittal ('Acquirer 1')</b> Date : August 26, 2025 Place: Delhi	<b>Sd/-</b> <b>Ms. Pratika Sharma ('Acquirer 2')</b> Date : August 26, 2025 Place: Delhi

**Encl:**

- 1. Form of Acceptance cum Acknowledgement
- 2. Blank Share Transfer Deed(s) in the case of shares held in physical mode.

**FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT ('FOA')**

**(Please send this Form with enclosures to the Registrar to the Offer at their address given overleaf)**

All terms and expressions used herein shall have the same meaning as described thereto in this LoF.

<b>Offer Opens / Tendering Period Starts on</b>	<b>September 04, 2025</b>
<b>Offer Closes / Tendering Period Ends on</b>	<b>September 18, 2025</b>

**FOR OFFICE USE ONLY**

Acceptance Number	
Number of Equity Shares offered	
Number of Equity Shares accepted	
Purchase Consideration in Rupees (Rs.)	
Cheque No. / Pay Order No. / Demand Draft No	

**Shareholder(s) details:**

Name: \_\_\_\_\_

Full Address: \_\_\_\_\_

Dist: \_\_\_\_\_; State: \_\_\_\_\_; Pin code: \_\_\_\_\_

Tel. No. with STD Code: \_\_\_\_\_; Mobile No. \_\_\_\_\_

To,

**PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED**

**Address:** Unit no. 9, Shiv Shakti Ind. Estt. J .R. Boricha marg, Opp. Kasturba Hospital Lane Lower Parel (E), Mumbai, Maharashtra, 400011 India

**CIN:** U67120MH1993PTC074079

**Contact Person:** Ms. Deepali Dhuri

**Tel No.:** +91 -022-2301 6761/8261

**E-mail Address:** [purvashr@mtnl.net.in](mailto:purvashr@mtnl.net.in)

**SEBI Reg. No. :** INR000001112

Sub.: Open Offer for the acquisition of **2,11,02,120 (Two Crore Eleven Lakhs Two Thousand One Hundred And Twenty )** Equity Shares of "RAMCHANDRA LEASING AND FINANCE LIMITED" representing 26.00% (Twenty-Six) of the voting capital at a price of ₹ **2.26/- (Rupees Two and Twenty-Six Paise only)** and applicable interest of ₹ **0.10/- (Paise Ten Only)** both amounting to ₹ **2.36/- (Rupees Two and Paise Thirty Six Only)** per Equity Share ("Offer Price plus Applicable Interest") per Equity Share by the Acquirers under SEBI (SAST) Regulations, 2011.

Dear Sir / Madam,

I/We refer to the LoF dated August 26, 2025, for acquiring the Equity Shares held by me/us in the Target Company.

I/We, the undersigned, have read the LoF and understood its contents including the terms and conditions as mentioned therein.

**For Equity Shares held in physical form:**

I/We accept the Offer and enclose the original Equity Share certificate(s) and duly signed transfer deed(s) in respect of my/our Equity Shares as detailed below:

Sr. No.	Folio No.	Certificate No.	Distinctive No(s)		No. of Equity Shares
			From	To	

(In case of insufficient space, please use an additional sheet and authenticate the same)

I/We note and understand that the original Equity Share Certificate(s) and valid share Transfer Deed(s) will be held in trust for me/us by the Registrar to the Offer until the time the Acquirers pays the purchase consideration as mentioned in the LoF.

I/We also note and understand that the Acquirers will pay the purchase consideration only after verification of the documents and signatures.

**Enclosures (please provide the following and v whichever is applicable):**

- i. Original Equity Share certificates
- ii. Valid share transfer deed(s) duly filled, stamped and signed by the transferor(s) (i.e. by all registered shareholder(s) in the same order and as per specimen signatures registered with the Target Company), and duly witnessed at the appropriate place.
- iii. Form of Acceptance – signed by sole/joint shareholders whose name(s) appears on the share certificate(s) and in the same order and as per the specimen signature lodged with the Target Company;
- iv. Photocopy of Transaction Registration Slip (TRS) Self-attested copy of PAN card of all the transferor(s)
- v. Self-attested copy of the address proof consisting of any one of the following documents: valid Aadhar card, voter identity card, passport or driving license
- vi. Any other relevant document (but not limited to) such as power of attorney (if any person apart from the shareholder has signed the FOA), corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased etc., as applicable. Shareholders of the Target Company holding physical shares should note that physical shares will not be accepted unless the complete set of documents are submitted.

**For all Public Shareholders (holding Equity Shares in demat or physical form):**

I / We confirm that the Equity Shares which are being tendered herewith by me/us under this Open Offer, are free from liens, charges, equitable interests and encumbrances and are being tendered together with all rights attached thereto, including all rights to dividends, bonuses and rights offer, if any, declared hereafter and that I/we have obtained all the necessary consents to sell the Equity Shares on the foregoing basis.

I/We declare that there are no restraints/injunctions or other order(s) of any nature which limits/restricts in any manner my/our right to tender Equity Shares for the Open Offer and that I/we am/are legally entitled to tender the Equity Shares for the Open Offer. I/We declare that regulatory approvals, if applicable, for holding the Equity Shares and/or for tendering the Equity Shares in this Offer have been enclosed herewith.

I/We agree that the Acquirers will pay the consideration as per the secondary market mechanism only after verification of the certificates, documents and signatures, as applicable submitted along with this FOA. I/We

undertake to return to the Acquirers any Open Offer consideration that may be wrongfully received by me/us.

I/We give my/our consent to file form FCTRS, if applicable, on my/our behalf. I/We undertake to execute any further documents and give any further assurances that may be required or expedient to give effect to my/our tender/offer and agree to abide by any decision that may be taken by the Acquirers to affect the Open Offer in accordance with the SEBI (SAST) Regulations, 2011.

I / We am/are not debarred from dealing in Equity Shares.

I / We authorize the Acquirers to accept the Equity Shares so offered or such lesser number of Equity Shares which they may decide to accept in consultation with the Manager to the Offer and the Registrar to the offer and in terms of the LoF and I/we further authorize the Acquirers to return to me/us in the demat account/ share certificate(s) in respect of which the open offer is not found valid / not accepted without specifying the reasons thereof. I/We further agree to receive a single share certificate for the unaccepted Equity Shares in physical form.

In case of demat shareholders, I / We note and understand that the Equity Shares would be kept in the pool account of my/our broker and the lien will be marked by Clearing Corporation until the settlement date whereby the Acquirers makes payment of purchase consideration as mentioned in the LoF. In case of physical shareholders, I / We note and understand that the shares/ original share certificate(s) and transfer deed(s) will be held by the Registrar to the Offer in trust for me / us till the date the Acquirers makes payment of consideration as mentioned in the LoF or the date by which original share certificate(s), transfer deed(s) and other documents are returned to the shareholders, as the case may be.

I / We confirm that there are no taxes or other claims pending against us which may affect the legality of the transfer of Equity Shares under the Income Tax Act, 1961.

I / We confirm that in the event of any income tax demand (including interest, penalty, etc.) arising from any misrepresentation, inaccuracy or omission of information provided / to be provided by me / us, I / we will indemnify the Acquirers for such income tax demand (including interest, penalty, etc.) and provide the Acquirers with all information/documents that may be necessary and co-operate in any proceedings before any income tax / appellate authority.

**For NRIs/OCBs/ FIIs and sub-accounts/other non-resident Shareholders:**

I/We confirm that my/our status is (√ whichever is applicable):

Individual	Foreign Company	FIIs / FPIs-Corporate	FIIs / FPIs-Others	FVCI
Foreign Trust	Private Equity Fund	Pension / Provident Fund	Sovereign Wealth Fund	Partnership / Proprietorship Firm
Financial Institution	NRIs / PIOs-Repatriable	NRIs / PIOs- Non-Repatriable	OCBs	QFI
Others (Please Specify):				

I/We confirm that my/our investment status is (√ whichever is applicable):

FDI Route / PIS Route / Any Other (Please Specify):

I/We confirm that the equity shares tendered by me/us are held on (√ whichever is applicable): Repatriable basis / Non-repatriable basis

I/We confirm that (√ whichever is applicable):

No RBI, FIPB or other regulatory approval was required by me for holding Equity Shares that have been tendered in this Offer and the equity shares are held under general permission of the RBI

Copies of all approvals required by me for holding equity shares that have been tendered in this Offer are enclosed herewith Copy of RBI Registration letter taking on record the allotment of shares to me/us is enclosed herewith

I/We confirm that (√ whichever is applicable):

No RBI, FIPB or other regulatory approval is required by me for tendering the equity shares in this Offer. Copies of all approvals required by me for tendering equity shares in this Offer are enclosed herewith.

In case of shareholders holding equity shares in demat form, the bank account details for the purpose of interest payment, if any, will be taken from the record of the Depositories.

In case of interest payments, if any, by the Acquirer for delay in payment of Offer consideration or a part thereof, the Acquirer will deduct taxes at source at the applicable rates as per the Income Tax Act.

***Yours faithfully,***

Signed & Delivered by	Full Name(s) of the Shareholder(s)	Signature(s)	PAN
Sole / First Shareholder			
Second Shareholder			
Third Shareholder			

*Note: In case of joint holdings, all holders must sign. In case of body corporate, the rubber stamp should be affixed and necessary board resolution must be attached.*

Place: \_\_\_\_\_ Date: \_\_\_\_\_

**ALL FUTURE CORRESPONDENCE IN CONNECTION WITH THIS OPEN OFFER SHOULD BE ADDRESSED TO THE REGISTRAR OF THE OFFER AT THE FOLLOWING ADDRESS QUOTING YOUR DP ID/CLIENT ID (IF YOU ARE HOLDING SHARES IN DEMATERIALIZED FORM) OR FOLIO NO (IF YOU ARE HOLDING SHARES IN PHYSICAL FORM).**

-----Tear along this line-----

**ACKNOWLEDGEMENT SLIP**

Received from Mr./Mrs. \_\_\_\_\_ a bid form for \_\_\_\_\_ paid up Equity Shares of RAMCHANDRA LEASING AND FINANCE LIMITED at a bid price of \_\_\_\_\_ per share

DEMAT SHAREHOLDER		PHYSICAL SHAREHOLDER	
DP ID NO.		TRANSFER FORM AND SHARE	
CLIENT ID NO		CERTIFICATES WITH NOS.	

ACKNOWLEDGEMENT	
UNIQUE CLIENT CODE (UCC)	
APPLICATION NUMBER	
DATE OF RECEIPT	
SIGNATURE OF OFFICIAL	

Authorized Signatory Stamp:

Date of Receipt: ..... Place: .....

Registrar to the Offer



**PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED**

**Address:** Unit no. 9, Shiv Shakti Ind. Estt. J .R. Boricha marg, Opp. Kasturba Hospital Lane Lower Parel (E) ,Mumbai,Maharashtra,400011 India

**CIN:** U67120MH1993PTC074079

**Contact Person:** Ms. Deepali Dhuri

**Tel No.:** +91 -022-2301 6761/8261  
**E-mail Address:** [purvashr@mtnl.net.in](mailto:purvashr@mtnl.net.in)  
**SEBI Reg. No. :** INR000001112

**Form No. SH-4 - Securities Transfer Form**

**[Pursuant to section 56 of the Companies Act, 2013 and sub-rule (1) of rule 11 of the Companies (Share Capital and Debentures) Rules 2014]**

Date of execution:

**FOR THE CONSIDERATION** stated below the "Transferor(s)" named do hereby transfer to the "Transferee(s)" named the securities specified below subject to the conditions on which the said securities are now held by the Transferor(s) and the Transferee(s) do hereby agree to accept and hold the said securities subject to the conditions aforesaid.

CIN: L65910GJ1993PLC018912  
 Name of the company (in full): RAMCHANDRA LEASING AND FINANCE LIMITED  
 Name of the Stock Exchange where the company is listed, (if any): Bombay Stock Exchange (BSE)

**DESCRIPTION OF SECURITIES:**

Kind/ Class of securities (1)	Nominal value of each unit of security (2)	Amount called up per unit of security (3)	Amount paid up per unit of security (4)
Equity Shares	1/-	1/-	1/-
No. of Securities being Transferred		Consideration received (Rs.)	
In figures	In words	In words	In figures
Distinctive Number	From		
	To		
Corresponding Certificate Nos.			

**Transferors' Particulars**

Registered Folio Number:	
Name(s) in full	Signature(s)
1. _____	_____
2. _____	_____
3. _____	_____

I, hereby confirm that the transferor has signed before me.

Signature of the Witness: \_\_\_\_\_ Name of the Witness: \_\_\_\_\_

Address of the Witness: \_\_\_\_\_

Pincode: \_\_\_\_\_

**Transferee's Particulars**

Name in full	Father's/ Mother's / Spouse Name	Address & E-mail id	Occupation	Existing folio No., if any.	Signature
(1)	(2)	(3)	(4)	(5)	(6)

Folio No. Transferee

Specimen Signature of Transferee

Value of stamp affixed: Rs. \_\_\_\_\_

Enclosures:

(1) Certificate of shares or debentures or other securities

(2) If no certificate is issued, letter of allotment.

(3) Others, specify \_\_\_\_\_

Stamps

For office use only

Checked by \_\_\_\_\_

Signature tallied by \_\_\_\_\_

Entered in the Register of Transfer on \_\_\_\_\_ vide Transfer no \_\_\_\_\_ Approval Date \_\_\_\_\_

Power of attorney/Probate /Death Certificate/ Letter of Administration

Registered on \_\_\_\_\_ at no. \_\_\_\_\_

On the reverse page of the certificate

Name of the Transferor

Name of the Transferee

No. of shares

Date of Transfer

\_\_\_\_\_

\_\_\_\_\_

\_\_\_\_\_

\_\_\_\_\_

Signature of the Authorized Signatory